

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.100 of 2021 (SZ)

Tribunal on its own motion
Suo Motu based on the News item
published in The Hindu Newspaper,
Chennai Edition Dt.09.04.2021,
"Dumping of garbage Foiled near
Anamalai, trucks seized".

...Applicant

Versus

The Chief Secretary to Govt.
of Tamil Nadu, Govt. Secretariat,
Fort St. George Chennai,
Tamil Nadu – 600 009 and Others

...Respondent(s)

S. No	Description	Page No.
1.	INTERIM REPORT OF THE TNPCB FILED ON BEHALF OF THE RESPONDENT – TAMIL NADU POLLUTION CONTROL BOARD	1 – 13
2.	ANNEXURES	14 – 96

**Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.**

Interim report of the Tamilnadu Pollution Control Board in Suo Moto based on the News item in the Hindu Newspaper, Chennai Edition dated 09.04.2021, "Dumping of Garbage foiled near Anamalai trucks Seized" as per the orders of the Hon'ble National Green Tribunal (SZ), Chennai order in O.A No. 100 of 2021 Dated: 16.04.2021

1.0 Background:

The Hon'ble National Green Tribunal, Southern Zone, Chennai in the matter of O.A No. 100 of 2021 in Suo Moto based on the News item in the Hindu Newspaper, Chennai Edition dated 09.04.2021, "Dumping of Garbage foiled near Anamalai trucks Seized" is ordered on 16.04.2021 as follows;

"In Order to ascertain the genuineness of the allegations made in he newspaper report and the steps taken by the respective regulators to identify the persons responsible for the same and also to ascertain as to whether there is any action taken on the basis of the newspaper report, we feel it appropriate to direct the KSPCB, TNPCB, District Collector, Coimbatore, District Collector, Thirssur District and the Executive Officer from Anaimalai Town Panchayat to submit an independent report regarding the allegations made in the newspaper report and what is the nature of action taken by them against such violators.

The PCB of both the states are directed to submit an independent reports regarding the implementation of Bio-Medical waste in these bordering districts and also to identify the persons who are responsible for such unscientific disposed of garbage as well as Bio-medical waste as alleged in the newspaper report and what is the nature of action taken against the generators of waste and the persons undertaken for

the disposal of the same including assessment of environmental compensation against those persons.

The TNPCB is directed to conduct the soil test of the place where it is alleged to have been buried as a method for disposal and if any, soil contamination or contamination of ground water being caused on account of the same, they are also directed to submit an independent report regarding the same along with the remedial measures and the persons responsible to carry out the same.

The official respondents are also directed to file their independent report regarding the nature of steps taken by them for implementation of Solid Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 in these respective areas.

They are directed to submit their independent report as directed before this tribunal on or before 24.05.2021."

2.0 Brief History of similar incidents and necessary action taken:

- i) The issue of transportation and dumping of Municipal Solid Waste and Bio Medical Waste from the State of Kerala to the bordering district of Tamilnadu namely Coimbatore, Theni and Kanyakumari such incidents occurred then and there for more than ten years.
- ii) During 19.11.2006 an incident happened that a lorry carrying biomedical waste from Kozhikode, Kerala was seized by the public near Meenakarai Road, Pollachi and a complaint was filed by the VAO, Pollachi to the

- concerned Police Station and case was filed under IPC Section 269, 270, 431, 511 and the lorry driver was arrested and the vehicle was taken into custody. (Annexure - I)
- iii) A news flashed on newspaper dated 03.01.2007 & 04.01.2007 regarding the illegal disposal of biomedical waste from the hospitals located in Kerala state and the same is disposed in the border district of Tamilnadu. Accordingly the then Chairman, had addressed the District Collector, Coimbatore vide letter dated 12.01.2007 to take stringent action against the violators and seize the vehicles used for the said purpose. (Annexure - II)
- iv) A D.O. Letter dated 20-02-2009 by the Chairman, TNPC Board was addressed to the Principal Secretary, Home, Prohibition & Excise Department, Tamilnadu to suggest the Transport Commissioner to alert all the Zonal Officers of Transport Department to watch out for unauthorized transport of Hazardous Waste materials near the state border to avoid recurrence of such incident.
- v) Principal Secretary/Transport Commissioner, Tamilnadu in turn has addressed a D.O. Letter dated 24-02-2009 to all the Zonal Officers of Transport Department with an instruction to inform the District Pollution control Board Officials, District Collector, Public Health Authorities if they come across transportation of Hazardous/Bio Medical Waste and not to allow the vehicle to enter into the State of Tamil Nadu. (Annexure - III)
- vi) During an incident in July 2010 a vehicle carrying biomedical waste bearing registration no. KL09 V 4086 was seized by the public and a case was filed in Pollachi West Police Station under case no. 393/2010 vide IPC section 269 & 270. (Annexure - IV). In this regard The Chairman, TNPC Board Lr. No. MSW/NPCB/F.44933/2008-3 dated 09.08.2010 (Annexure - V) addressed to the Chairman, Kerala Pollution Control Board informed that "a joint

committee with the district officers of adjoining state. Accordingly, TNPCB has nominated the District Officers and communicated the same to KSPCB vide letter dated 04.02.2010 wherein it was stated that So far we have not received any nomination from KSPCB. Therefore I request you to nominate the District Officer of the district of bordering Coimbatore and Kanyakumari for the Joint Committee, so that TNPCB District Officers can have meetings with them and discuss issues with reference to un-authorized inter-state transport of wastes." In the said letter it had further been requested to take necessary action at KSPCB level to stop the unauthorized transport of waste into the state of Tamilnadu.

vii) The Chairman, TNPC Board in Lr. No. TNPCB/BMWM/44933/2008 dated 30.09.2010 (Annexure - VI) again addressed to the Chairman, Kerala Pollution Control Board wherein it was informed that **"Inorder to have close monitoring in the border districts a joint committee is to be formed urgently and requested to nominate the district officials of KPCB of the district bordering Coimbatore, Kanyakumari District."** In the said letter it had further been requested to take necessary action at KSPCB level to stop the unauthorized transport of waste into the state of Tamilnadu.

viii) The District Environmental Engineer, TNPCB, Coimbatore in letter dated 30.04.2012 addressed to the Member Secretary, TNPCB requested that KSPCB may be requested to nominate a district Officer for the Joint Committee and also recommended to send a letter to Transport Department, Excise Department and Police Department to avoid illegal dumping of solid waste in Tamilnadu (Annexure - VII)

- ix) News flashed in a news channel on 29.04.2012 regarding the unauthorized dumping of garbages & other wastes on land owned by Thiru Eswaran near Pothamadai, Chemmanampathi Village, Odayakulam Town Panchayat, Pollachi Taluk. It was reported that the land owner has taken five loads of garbage from Kerala (Near Thrissur) for their land as manure. One lorry load was dumped in the land and another four lorries were seized by the Anamalai Police Station and seven person were arrested and a case was filed under section 269 of IPC. The lorries were loaded with solid waste such as waste plastic, used tyres, chappals, pet bottles and other municipal waste. No biomedical waste was found in that lorry. The Lorries with solid waste were sent back to place of origin. (Annexure - VIII)
- x) In this regard the Chairman, TNPC Board has addressed D.O. Letter dated 03-05-2012 (Annexure - IX) to the Chairman, Kerala State Pollution Control Board to instruct the local bodies in Kerala that the municipal solid waste/ bio medical waste generated in their jurisdiction shall not be transported to Tamilnadu without obtaining permission from TNPCB.
- xi) Directions were issued vide TNPCB Proc. Dated 08.05.2012 to the land owner Thiru Easwaran., under Section 5 of the Environment Protection Act, 1986 to collect all the municipal solid waste and other waste if any dumped on your land and re-transport the same to the place from where it is collected. (Annexure - X)
- xii) Another incident was reported in the newspaper on 18.05.2012 regarding the illegal dumping of solid waste by M/s Nitta Gelatin India Pvt Ltd, Thirussur. It was reported that the biosludge which was claimed to be non-hazardous and used for composting was dumped at Ramapattinam Village, Pollachi Taluk, Coimbatore District and the land owner has informed that the land was given

to a person from Kerala for lease basis and he has dumped the solid waste for drying purposes on 17.05.2012. On contacting the KSPCB officials it was informed that the waste is non-hazardous and they have informed the industry people to come to the site. Further a peace committee meeting was conducted at Pollachi police station along with the TNPCB, Public, land owner, representative from M/s Nitta Gelatin India Ltd and lessee of the land and finally it was decided to remove all the waste from the land by the Industry (Annexure - XI) and a show cause notice was issued to the land owner Tmt Suseela (Annexure - XII). A reply was furnished by the land owner Tmt Suseela stating that the solid waste were removed by the industry and request to drop further action on the SCN issued to them (Annexure - XIII)

xiii) The Chairman, TNPC Board has addressed another D.O. Letter dated 31-05-2012 to the Principal Secretary/Transport commissioner, Tamilnadu to alert all the Zonal officers of Transport Department, Tamilnadu so as to watch out for such unauthorized transport of waste materials across the State borders into Tamil Nadu and also inform the District Pollution Control Board officials, which would help to avoid recurrence of such incidents. (Annexure - XIV)

xiv) Principal Secretary/Transport Commissioner, Tamilnadu in turn has addressed a D.O. Letter dated 20-06-2012 to all the Zonal Officers of Transport Department with an instruction to inform the District Pollution control Board Officials, District Collector, Public Health Authorities if they come across transportation of hazardous, bio medical waste and not to allow the vehicle to enter into the State of Tamil Nadu. (Annexure - XV)

xv) Press release in Tamil & English (Annexure - XVI) was given by the District Collector, Coimbatore District during May 2012 with a request to the public to

inform the Police Department, TNPCB and Revenue Department if any illegal dumping of solid waste is noticed.

xvi) A meeting had been convened by the Hon'ble Minister for Environment, Tamil Nadu on 22.06.2012 and the Minutes of meeting is enclosed. (Annexure - XVII). In the said meeting it has been decided to form a Committee with District Collector as Chairman and including the official of other departments such as Police, Transport, Commercial Tax, Local Bodies of the Border district to stop the illegal transport of waste from other states, Accordingly, the said Committee was constituted by District Collector.

xvii) During an incident on 28.10.2012 a public complaint regarding the Vegetable waste from Thiruvananthapuram Corporation, Kerala was being transported to Salem, Tamil Nadu via Walayar Check Post. On Enquiry with the police check post, Walayar it was reported that the lorry was allowed as it was having certificate dated 25.10.2012 from Thiruvananthapuram Corporation about the transport of the Vegetable waste to M/s Spark Energy, Namakkal. In this regard District Environmental Engineer, Salem and Namakkal was intimated to take necessary action against the unit. (Annexure - XVIII)

xviii) In an incident dated 03.07.2013, a lorry bearing registration TN 27 3399 carrying municipal solid waste from Cochin Airport, made attempts to dispose the waste transported from Kerala to Coimbatore Corporation Municipal Solid Waste processing site at Vellore and the vehicle was stopped by the security and vehicle along with the waste was handed over to B13 Podanur Police Station. (Annexure - XIX)

xix) In another incident in July 2013 a vehicle bearing registration number HR 38 Q 8503 carrying thermocol - Polystyrene waste from Kerala made an attempt

to dispose the waste near Podanur, Madukkarai Taluk and the vehicle was caught hold by the public and handed over to Podanur Police station.

(Annexure - XX)

xx) The District Collector, Coimbatore in D.O. Lr. No. DC/CBE/SWM/2013 dated 19.08.2013 (Annexure - XXI) addressed to the Chief Secretary, Tamilnadu Government requested that the Chief Secretary to Kerala State Government may be requested to direct the local bodies in Kerala State that the Municipal Solid Waste and Bio Medical Waste generated in their Jurisdiction shall not be transported to Tamilnadu and to take necessary steps to stop such waste to Tamilnadu.

xxi) Referring to the District Collector, Coimbatore D.O Letter dated 19.08.2013, the Deputy Secretary to Tamilnadu Government, Municipal Administration and Water Supply Department in D.O Letter No. 21071/MC.II/2013-1 dated 30.09.2013 has requested the additional details (Annexure - XXII). The necessary details were submitted to the Government vide District Collector, Coimbatore Letter dated 28.09.2013 (Annexure - XXIII).

xxii) During December 2014, a complaint was received from the public regarding the transportation of the waste from the Kerala and dumping the waste at Ramapattinam Village, Pollachi Taluk and during inspection by the officials it was found that the wastes contain coir along with the rubber/foam waste from an unit in Kerala namely M/s Pyarelal Foams Pvt Ltd., Palakkad District. In this regard, the unit was instructed over phone to take back the waste and it was requested to address the KSPCB to instruct the unit to remove the waste from the said land (Annexure - XXIV)

xxiii) During an incident on 12.09.2016, a vehicle carrying poultry waste was caught by the public near Poosanaickenthally village, Pollachi and the vehicles

bearing registration number KL 32B 5949 were confiscated by the Thashildar, Pollachi and handed over to the Vadakkipalayam police station for further action. (Annexure - XXV)

xxiv) During an incident on 10.01.2016 five vehicles bearing registration number a) TN 28 AR 9156, b) TN 28 AR 0043 c) TN 88 8192 d) TN 28 BA 1564 e) TN 45 BE 8332 carrying fish waste from Kerala was caught by the public near Walayar Check Post and during inspection it was found that fish waste were transported from Kerala to the Poultry feed manufacturing units in Namakkal District. The wastes were sent back to Kerala. (Annexure - XXVI)

xxv) During October 2016 incident transportation of waste from Kozhikode Corporation was dumped in the agricultural land owned by Thiru. Chellappa Gounder S/o. Nachiappa Gounder at Ettimadai Village, Madukkarai Taluk, Coimbatore District. It was reported by the police officials that the waste was collected from the Kozhikode Corporation by an organisation namely M/s. NIRAVU and dumped in the agricultural land owned by Thiru. Chellappa Gounder S/o. Nachiappa Gounder at Ettimadai Village, Madukkarai Taluk, Coimbatore District. The extent of storage yard is about 75 cents. About 50 lorry solid waste was found dumped already in the said land. FIR was filed by the Police Inspector of Madukkarai circle against the Thiru. Chellappa Gounder, Mohammed Iliyaz, Shaji and Sabir under the section 270 of IPC. The vehicles bearing following registration number were seized by the police (Annexure - XXVII)

(1) KL 35B 6888, (2) KL 09S 27, (3) KL 40D 4412, (4) KL 05Z 9778, (5) KL 10AB 1412, (6) KL 11AK 6863, (7) KL 56H 7229, (8) KL 55P 945, (9) KL 11Y 2004, (10) KL 11Y 190, (11) KL 10AH 2538, (12) KL 05C 9565, (13) KL 13R

783, (14) KL 11K 4986, (15) KL 11T 9676, (16) KL 12D 3383, (17) KA 55 869, (18) KA 01C 6407, (19) TN 52T 0039, (20) TN 27Q 6372, (21) TN 49AE 5557, (22) TN 40E 6783, (23) TN 52A 8398

Further based on the letter dated 18.11.2016 from the District Environmental Engineer addressed to the Regional Transport Officer, Mettupalayam had cancelled the national permit for the vehicle bearing registration no. TN 40E 6783.

xxvi) During August 2019 in an incident that solid wastes from Kerala was illegally transported through two lorries bearing an registration TN 18D 7554 & KA 09B 1420 for disposal of wastes in Madukkarai and the vehicles were caught hold by the Inspector of Police, Pothanur. In the investigation carried out by the officials it was reported by the drivers that about 3 Tons of plastic and solid wastes were illegally transported from Alva Municipality, Kerala to dispose in the Madukkarai Area and a statement obtained from them. In the tax invoice seized from the lorry drivers that it was mentioned as the waste was transported from M/s SJ Ventures, Kozhikode to M/s Trushin, Bengaluru. In this regard, the Regional Transport Officer, Villupuram was addressed vide this office letter dated 09.08.2019 to cease/suspend the vehicle bearing Reg. No. TN 18D 7554 (Annexure - XXVIII)

3.0 Field Inspection based on the News item in the Newspaper, dated 09.04.2021, "Dumping of Garbage foiled near Anamalai trucks Seized":

Based on the Newspaper report the site was inspected on 09.04.2021 by the TNPCB officials. The said site was located at a distance of approximately 4.6 kms from the Kerala Border on Muthalamada - Chemmanampathy Road near

Semmadu at a latitude and longitude location of (10.574507, 76.868024) in a dry agricultural patta land. (copy enclosed)

The agricultural land is owned by Thiru. Saju Anthony of Thirssur District, Kerala. About 3 lorry of solid waste was found dumped already in the said land. The waste dumped in the land includes used plastic materials, waste clothes, used electronic goods, used rubber tyres, CFL lamps and waste bottles. During the inspection it was found that no Biomedical Waste was dumped in the agricultural land. (Photos attached)

On enquiry by the nearby public it was reported that 3 lorries carrying the solid waste from the State of Kerala, caught hold by the public in the agriculture land owned by Thiru. Saju Anthony, Thiru Stanley Antony, Thiru James George, Thiru Tom George and Tmt Jammela of Thirussur District and it was informed by the public to the Thashildhar, Anaimalai Taluk. Three lorries bearing registration number (1) KL 08 AZ 497 tipper lorry (2) KL 43 C 3222 tipper lorry (3) KL 49 D 5807 along with an unregistered excavator and also three bikes (two wheelers) with registration number (1) TN 37 B 9568 Hero Honda (2) TN 99 U 1650 Bajaj Pulsar (3) KL 49 C 1096 Bajaj Pulsar was seized by the Thashildhar, Anaimalai Taluk and a complaint was lodged with the concerned Anamalai Police Station and also filed a case under section 269 & 270 IPC, 1860 with FIR No. CBE D 58550379 dated 08.04.2021. (Copy enclosed). It was reported by the public that the lorry drivers and other people had escaped from the sight immediately when the public blocked the vehicles.

4.0 Status of Implementation of Biomedical Waste Management Rules, 2016 by the local bodies along the border:

Existing two common bio medical waste disposal facilities namely M/s.Tekno Therm Industries and M/s.Kovai Bio waste Management Pvt Ltd at Orattukuppai Village, Madukkarai Taluk, Coimbatore District caters the needs of BMW disposal generated from The Nilgiris, Coimbatore & Tiruppur District. These facilities have obtained the consent and authorization of the TNPC Board for its operation. They are also regularly monitored by the TNPCB officials for the compliance. These facilities have tied up with 269 bedded hospitals and 892 nursing homes, clinics, dispensaries, veterinary institutions, pathological laboratories, health care facilities, and clinical establishments in Coimbatore South Jurisdiction including the Taluks such as Valparai, Anaimalai, Pollachi, Kinathukadavu & Madukkarai along the border in Coimbatore District. These bedded and non-bedded hospitals have obtained consent and authorization of the TNPC Board and this HCF are closely monitored by implementing bar coding systems and by tracking the GPS fitted bio medical waste dedicated vehicles etc.,

At present during covid-19 lockdown from March 2020 onwards the Covid care centres, local bodies have entered an agreement with the common biomedical waste facility and the same (used masks and PPE kits generated in the home quarantine) was properly disposed through this facilities and the quantum of waste generated by the local bodies and HCF's was daily reported and also counter checked with the CBMWTF's.

**5.0 Status of Implementation of Solid Waste Management Rules, 2016 in
by the local bodies along the border:**

The bordering local bodies such as Anaimalai TP, Kottur TP and Pollachi Municipality have obtained authorization under the Solid waste management Rules, 2016.

Submission for extension of Time:

It is respectfully submitted that further field inspection couldn't be carried out due to the State wide lock down because of COVID 19 from 10th May 2021 and due to increase in number of Covid +ve cases in Coimbatore District.

It is respectfully submitted that further time of eight weeks may kindly be granted to submit the report to the Hon'ble NGT by the TNPCB due to pervading COVID-19 pandemic security in Coimbatore.



**District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South**

24/06/21

COIMBATORE THE HINDU
FRIDAY, APRIL 9, 2021

Dumping of garbage foiled near Anamalai

STAFF REPORTER
COIMBATORE

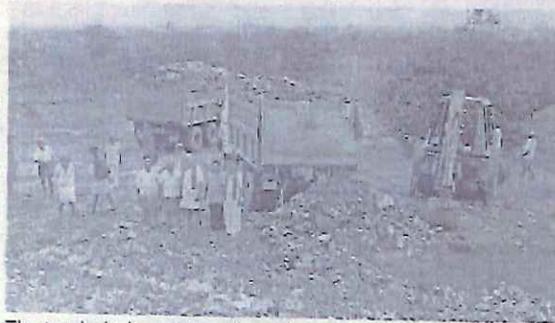
Farmers and residents of Semanampathy near Anamalai on the Tamil Nadu - Kerala border foiled an attempt by a group of men to dump three truckloads of garbage that allegedly came from Kerala late on Wednesday.

The Anamalai police said people who noticed movement of trucks laden with garbage in the locality late on Wednesday found that they were heading to a private land.

They went to the spot and found that deep pits had been dug using an excavator to dump the garbage brought in the trucks.

Around 20 men who were doing the work fled as people raised objections and sought the intervention of the Revenue Department and the Anamalai police.

The people who raised objections told the police



The trucks laden with garbage that were seized at Semanampathy near Anamalai in Coimbatore district.

and Revenue officials that dumping of garbage was done frequently on the private land, whose owner was allegedly paid by contractors who brought the garbage. The unscientific dumping of garbage would lead to the spread of various diseases, pollution of underground water and air in the locality, they told the officials.

According to the Anama-

lai police, the Revenue Department seized three trucks and an excavator in connection with the incident. However, the police were yet to get a complaint from the Revenue Department to register a case and start the investigation, said a police officer. Revenue Department sources said that efforts were being taken to lodge a complaint against the persons involved.

தடை விதிக்கப்பட்டது. கோயம்புத்தூர் வெள்ளி 9.4.2021

தினமலர்



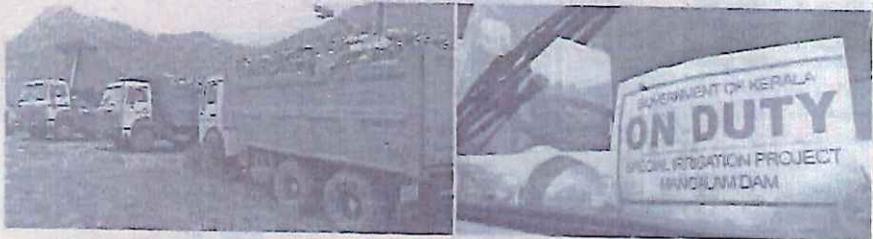
தமிழகத்தில் விவசாய நிலம் வாங்கி மருத்துவ கழிவு கொட்டிய கேரளா நபர்!

ஆணைமலை, ஏப். 9-
பொள்ளாச்சி அடுத்த
செமணாம்பதி அருகே,
தமிழக எல்லையில், கேரள
மாநில மருத்துவக்கழிவு
கள், பிளாஸ்டிக் கழிவுகள்
கொட்டிய, மூன்று லாரி
களை விவசாயிகள் சிறை
பிடித்ததால் பரபரப்பு ஏற்
பட்டது.

கோவை மாவட்டம்,
பொள்ளாச்சி அடுத்த
செமணாம்பதி, தமிழக -
கேரள மாநில எல்லையாக
உள்ளது. இங்கு, தமிழக
எல்லைக்குள், இரட்டை
மடை பிரிவு பகுதியில்,
தனியார் தோட்டத்தில்
நேற்று காலை, மருத்து
வக்கழிவுகள் கொட்டிய,
கேரள பதிவெண் கொண்ட
மூன்று டிப்பர் லாரிகள், ஒரு
பொக்லைன் இயந்திரத்தை
விவசாயிகள் சிறைபிடித்
தனர்; டிரைவர்கள் தப்பி
யோடினர்.

ஆணைமலை தாசில்தார்

3 லாரிகளை சிறைபிடித்தனர் விவசாயிகள்



பறிமுதல் செய்யப்பட்ட மூன்று டிப்பர் லாரிகள். கேரள பொதுப்பணித்துறைக்காக
இயங்கும் லாரி என, சட்ட விரோதமாக ஸ்டிக்கர் ஒட்டப்பட்டுள்ளது.

வெங்கடாசலம் மற்றும்
போலீசார் சோதனை செய்
தனர். இதில், வனத்தை
ஒட்டிய பகுதியில் பட்டா
நிலத்தில் குழி தோண்டி,
பல ஆண்டுகளாக, கேரள
மாநிலம் திருச்சூர் பகுதி
யின் மருத்துவக் கழிவு
கள், பிளாஸ்டிக் கழிவுகள்
கொட்டி புதைக்கப்பட்டது
தெரியவந்தது. சம்பந்தப்
பட்ட வாகனங்களை, வரு

வாய்த்துறையினர்பறிமுதல்
செய்தனர். கேரளமாநிலம்,
திருச்சூரை சேர்ந்த, நில உரி
மையாளர் சாஜா ஆண்டனி
மீது வழக்குப்பதிவு செய்
யப்பட்டுள்ளது.

அந்த தனியார் நிலத்
தில், மூன்றாண்டுகளுக்கும்
மேலாக, பல இடங்களில்
பெரிய பள்ளங்கள் தோண்
டப்பட்டு, கழிவுகள் புதைக்
கப்பட்டது தெரியவந்துள்

ளது. இதற்காக, அங்கு
எப்போதும் ஒரு பொக்
லைன் இயந்திரம் நிறுத்தப்
பட்டுள்ளது. கேரள கழிவு
களைக் கொண்டு வரும்
வாகனங்களில், கேரள
பொதுப்பணித்துறையின்
மங்களம் அணைக்கான,
'ஆன் டூட்டி' என, போலி
ஸ்டிக்கர் ஒட்டிக்கொண்டு
வருவதை வழக்கமாக
வைத்திருக்கின்றனர்.

Annexure
Photographs showing the dumping of Garbage
Near Muthalamada – Chemmanamathy Road near Semmedu
Anaimalai Taluk, Coimbatore District

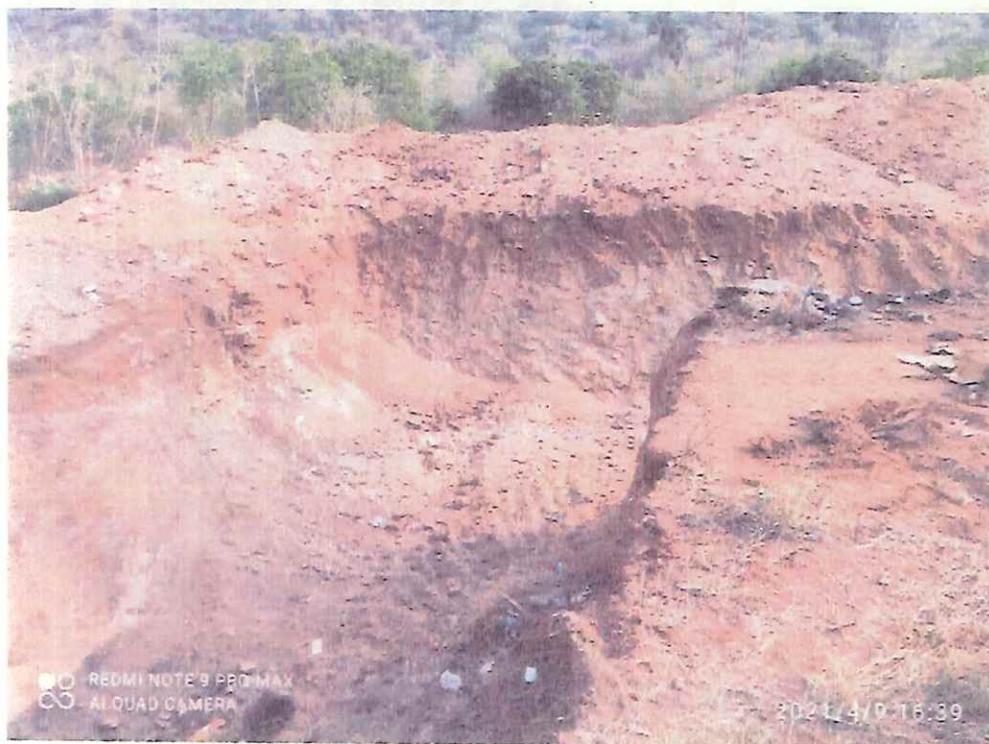


Solid waste dumped in open barren agricultural land



Around 16 feet depth pit for dumping the solid waste

Annexure
Photographs showing the dumping of Garbage
Near Muthalamada – Chemmanamathy Road near Semmedu
Anaimalai Taluk, Coimbatore District

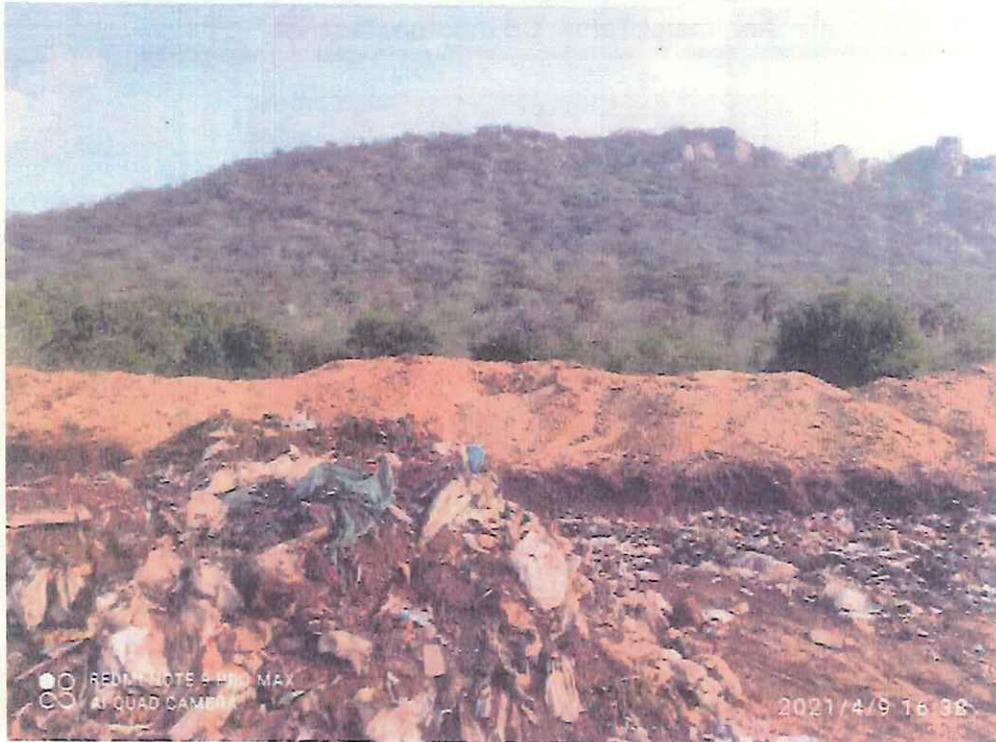


Around 16 feet depth pit for dumping the solid waste

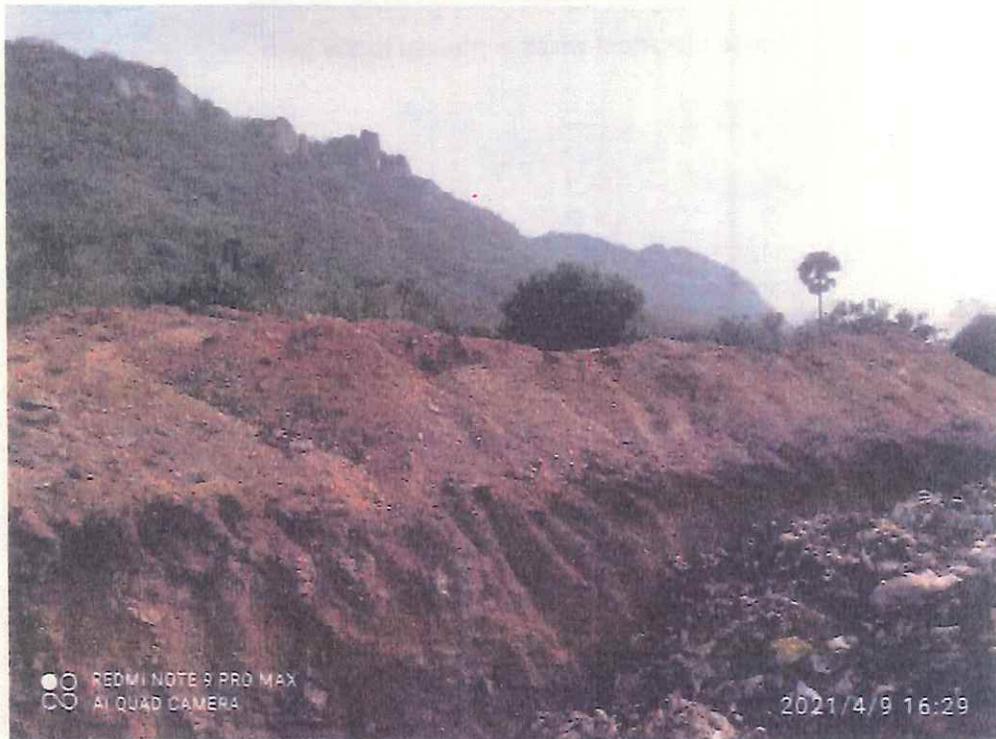


Solid waste dumped in open barren agricultural land

Annexure
Photographs showing the dumping of Garbage
Near Muthalamada – Chemmanamathy Road near Semmedu
Anaimalai Taluk, Coimbatore District



Solid waste dumped in open barren agricultural land



Solid waste dumped in the pit

Annexure
Photographs showing the dumping of Garbage
Near Muthalamada – Chemmanamathy Road near Semmedu
Anaimalai Taluk, Coimbatore District



Waste electrical wires scattered in the land



Solid waste dumped in the pit

FIRST INFORMATION REPORT

முதல் தகவல் அறிக்கை

(Under Section 154 Cr. P.C)

(சூ.ந.வி.தொ. பிரிவு 154 இன் கீழ்)

TAMIL NADU POLICE
INTEGRATED INVESTIGATION FORM-1

CBE D

53550379

1. District: COIMBATORE PS: ANAMALAI Year: 2021 FIR No. 202 Date: 03-04-2021
மாவட்டம் காவல் நிலையம் ஆண்டு மு.த-அ. எண் நாள்
2. Act(s)
சட்டம்
INDIAN PENAL CODE, 1860
INDIAN PENAL CODE, 1860
Sections
பிரிவுகள்
269
270
3. (a) Occurrence of Offence Day: THURSDAY Date From: 03-04-2021 Date To:
குற்ற நிகழ்வு நாள் நாள் முதல் நாள் வரை
Time Period: On Time from: 02.00 Hrs Time To:
நேர அளவு நேரம் முதல் நேரம் வரை
(b) Information received at PS. 03-04-2021 Time: 20.40 Hrs (c) General Diary Reference: Entry No(s)
Date: நாள் தகவல் பெறப்பட்ட நாள் நேரம் நேரம்
காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள் நேரம் பொது நாட்குறிப்பில் பதிவு விவரம் எண்
Time: நேரம்
நேரம்
4. Type of Information: WRITTEN
தகவலின் வகை
5. Place of Occurrence: (a) Direction and Distance from PS: WEST & 10.0 Km Beat Number: BEAT 3
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எந்திசையும் முறைக் காவல் எண்
(b) Address: ஓட்டையஞ்சம் TO செமனாம்பதி ரோடு ரெட்டைமடை பிரிவு எஜ்ஜண்டனி தோட்டம்
முகவரி
(c) In case, outside limit of this Police Station, then the Name of P.S.: District:
இக்காவல் நிலைய எல்லைக்கட்பாடி நடந்து இருக்குமானால் அந்நிலையம், அந்த கா.நி பெயர் மாவட்டம்
6. Complainant/Informant (a) Name: KARTHIKEYAN (c) Date/Year of Birth: நாள் / பிறந்த ஆண்டு (d) Nationality: INDIA
குற்றமுறைப்பட்டாளர் / தகவல் தந்தவர் பெயர் நாள் / பிறந்த ஆண்டு நாட்டினம்
(b) Father's/Husband's Name :
தந்தை / கணவர் பெயர்
(e) Passport No.: Date of Issue: Place of Issue:
பெயர்/வருவிடம் எண் வழங்கப்பட்ட நாள் வழங்கப்பட்ட இடம்
(f) Occupation:
தொழில்
(g) Address: VILLAGE ADMINISTRATIVE OFFICER, MARPPAGOUNDENPUDUR, PERIYAPOTHU GROUP, ANAMALAI.
முகவரி
7. Details of Known/Suspected/Unknown accused with full particulars
தெரிந்த / ஐயப்பாட்டற்ற / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்
1) சாஜி ஆண்டனி 2) தம்பக்கன் 3) சரேஷ் 4) வினோத் 5) ஜூனா 6) வினேஷ் 7) ரதேஷ்
8. Reasons for delay in reporting by the complainant/informant:
குற்றமுறைப்பட்டாளர் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்
9. Particulars of the properties stolen/Involved:
கவரப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்
10. Total value of properties stolen/Involved:
கவரப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு
11. Inquest Report/ Un-natural death Case No. If any:
பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்

12. FIR Contents :

முதல் தகவல் அறிக்கையின் சுருக்கம்
சமர்ப்பிக்கப்படுகிறது:- இன்று 08.04.2021 ம் தேதி 20.40மணிக்கு ஆனாமலை காவல் நிலைய உதவிஆய்வாளர் N. வள்ளியம்மாள் ஆகிய நான் நிலைய அலுவலரில் இருந்தபோது ஆனாமலை வட்டம் மாரப்பகவுண்டன்புதூர் கிராம நிர்வாக அலுவலர் கார்த்திகேயன் என்பவர் நிலையம் ஆஜராகி கொடுத்த எழுத்துமூலமான புகாரின் விபரம் பின்வருமாறு. அனுப்புனர் திரு. A.S. கார்த்திகேயன் கிராமநிர்வாக அலுவலர் மாரப்பகவுண்டன்புதூர் கிராமம் பெரியபோது குருப் ஆனாமலைவட்டம் 8072105828 பெறுனர் காவல் உதவி ஆய்வாளர் ஆனாமலை காவல் நிலையம் அய்யா கோயமுத்தூர் மாவட்டம் ஆனாமலை வட்டம் பெரியபோது குருப் மாரப்பகவுண்டன்புதூர் கிராமத்தில் ஓடையகுளம் - செமணாம்பதி சாலையில் உள்ள ரெட்டை மடை பகுதி அருகே உள்ள பூமிகளில் கேரளா மாநிலத்திலிருந்து மருத்துவம் மற்றும் இதர கழிவுகளை கொட்டுவதாக பொதுமக்கள் மற்றும் விவாசிகள் பொள்ளாச்சி சார் ஆட்சியர் அவர்களுக்கு தெரிவித்த இரகசிய தகவலின் பேரிலும் ஆனாமலை வட்டாச்சியரின் அறிவுரையின் பேரிலும் கிராம நிர்வாக அலுவலர் ஆகிய நானும் கிராம உதவியாளர் திரு. சுப்பிரமணியம் மற்றும் மாச்சநாயக்கன்பாளையம் நில வருவாய் ஆய்வாளர் திரு. கணேசன் ஆகியோரும் மேற்படி இடத்திற்கு இன்று 08.04.2021ம் தேதி அதிகாலை 03.00 மணிக்கு விசாரணை செய்ய சென்றபோது மேற்படி பூமிகளில் சில லாரிகளுடன் சிலர் நின்று இருந்தனர். அவர்கள் எங்களை பார்த்ததும் ஓடி விட்டனர். மேற்படி பூமிகளை தணிக்கை செய்தபோது கோயமுத்தூர் மாவட்டம் ஆனாமலை வட்டம் மாச்சநாயக்கன்பாளையம் உள்வட்டம் பெரியபோது குருப் மாரப்பகவுண்டன்புதூர் கிராமத்தில் புல எண் 779/B1, 546, 551/B, 552, 554/1, 540/Aமற்றும் 541ல் விஸ்தீரணம் மூன்றையே பு.ஹெக் 1.54.50, 1.60.50, 4.65.50, 0.37.50, 1.70.00, 1.06.50மற்றும் 0.62 .00 ஆகிய பூமிகள் பட்டா எண்கள் 1017, 1019,1020 ன்படி திரு.சுனில் ஆண்டனி த/பெ. ஆண்டனி திரு.சாஜீ ஆண்டனி த/பெ. ஆண்டனி திரு. ஸ்டான்லிஆண்டனி த/பெ. ஆண்டனி திரு. ஜேம்ஸ் சார்ஜ் த/பெ. சார்ஜ் மேத்யு திரு.டாம் ஜார்ஜ் த/பெ. சார்ஜ் மேத்யு திருமதி. ஜமீலா த/பெ. கந்தன் குளந்தக்கரா ஆகியோருக்கு கிராம ஆவணங்களின் படி கூட்டாக பாத்தியப்பட்டது. மேற்படி பூமிகளில் தங்கச்சன், சுரேஷ் ஆகியோர்கள் பாரமரிப்பு மற்றும் மேற்பார்வை செய்து வருகிறார்கள். மேற்படி பூமிகளில் தற்போது விவசாயம் செய்யப்பட்டு வருகிறது.மேற்படி பூமிகளில் நின்றிருந்த லாரிகளை பார்வையிட்ட போது 1)KL 08 AZ 497 Tipper lorry 2) KL 43 C 3222 Tipper Lorry 3) KL 49 D 5807 Tipper lorry மற்றும் இரு சக்கரவாகனங்கள் TN 37 B 9568 -Hero Honda 2) TN 99 U 1650 Bajaj Pulsar 3) KL 49 C1096 Bajaj Pulsar மூன்று இருசக்கர வாகனங்கள் மற்றும் பதிவு எண் இல்லாத JCB வாகனம் இருந்தது. மேற்படி JCB வாகனம் மூலம் சுமார் 8 அடி அகலம் 40 அடி நீளம் மற்றும் 10 அடி ஆழம் என அளவுகளில் ஏற்கனவே தோண்டப்பட்ட குழிகளில் கேரளா மாநிலத்திலிருந்து மருத்துவம் மற்றும் இதர கழிவுகளை கொட்டுவதை வாடிக்கையாக கொண்டுள்ளனர். என்பது விசாரணையில்

தெரியவருகிறது. மேற்படி கழிவுகள் கொட்டுவது மூலம் மனித உயிருக்கு ஆபத்தை ஏற்படுத்தக்கூடிய தொற்றுநோய் பரவக்கூடும் என்றும் தெரிந்து சுகாதார சீர்கேடு ஏற்படும் வகையில் கற்றுப்பற குழுவில் மக்களுக்கு சுவாசம் மூலம் கேடு விளைவித்து உடல் உபாதைகள் ஏற்படும் என்று தெரிந்தே குரோதத்துடன் மேற்படி கழிவுகளை கொட்டியுள்ளனர். மேற்படி கழிவுகளை கொட்டுவதற்கு பயன்படுத்திய வாகனங்கள் மற்றும் எதிரிகள் விட்டுச்சென்ற இருசக்கர வாகனங்களை அங்கிருந்த சாட்சிகள் 1) அருள்மோகன் த/பெ. வெங்கடாச்சலம் அரண்மனை தோட்டம் மாரப்பகவுண்டன்புதூர் 2) வீரமணி வயது-55 த/பெ. வி. காளியப்பன் ரெட்டமடை தோட்டம் மாரப்பகவுண்டன்புதூர் ஆகியோர் முன்னிலையில் கைப்பற்றுதல் மகஜரில் கைப்பற்றப்பட்டது. மேலும் அங்கிருந்த 1) அருள்மோகன் த/பெ. வெங்கடாச்சலம் அரண்மனை தோட்டம் மாரப்பகவுண்டன்புதூர் 2) வீரமணி வயது-55 த/பெ. வி. காளியப்பன் ரெட்டமடை தோட்டம் மாரப்பகவுண்டன்புதூர் 3) அய்யப்பன் வயது-34 த/பெ. ராமசாமி ரெட்டமடை பிரிவு மாரப்பகவுண்டன்புதூர் 4) பிரபாகரன் த/பெ. தங்கவேல் ரெட்டமடை பிரிவு வேல்கவுண்டச்சி தோட்டம் மாரப்பகவுண்டன்புதூர் ஆகியோர்களை விசாரிக்கப்பட்டது. எனது விசாரணையில் மேற்படி சம்பவத்திற்கு காரணமாக இருந்த கோபாலபுரத்தை சேர்ந்த ஓப்பந்தகாரர் வினோத் கேரளா மாநிலம் திருச்சூர் மாவட்டத்திலிருந்து கொட்டப்படும் கழிவுகளை மேற்படி நிலத்தின் உரிமையாளர் சாஜி ஆண்டனி நிலத்தின் மேற்பார்வையாளர்கள் தங்கச்சன், சுரேஷ் ஆகியோர்களின் ஒத்துழைப்பின் பேரில் மேற்படி நிலத்தில் மூன்று டிப்பர் வாகனங்களின் ஓட்டுனர்கள் கே. டி. ஜானி என். எஸ். வினோஷ் கே.வி. ரதேஷ் ஆகியோர்கள் மூலம் திருச்சூரிலிருந்து மேற்படி சம்பவ இடத்திற்கு கழிவுகளை கொண்டுவந்து கொட்டியவர்கள் மீது வழக்கு பதிவு செய்து நடவடிக்கை எடுக்குமாறு கேட்டுக்கொள்கிறேன். கைப்பற்றப்பட்ட வாகனங்கள் அனைத்தும் பாதுகாப்பு கருதி ஆணைமலை வட்டாச்சியர் அலுவலக வளாகத்தில் பாதுகாப்பாக நிறுத்தப்பட்டது. இப்படிக்கு Sd xxxx (கார்த்திகேயன் 08.04.2021) என்று கொடுத்த எழுத்துமூலமான புகாரை பெற்று ஆணைமலை காவல் நிலைய குற்ற எண் 202/2021 U/S 269,270 IPC r/w 3 of Epidemic Act ல் வழக்குபதிவு செய்யப்பட்டது. அரசால் வழங்கப்பட்ட முதல் தகவல் அறிக்கை தாள் தீர்ந்துவிட்டதால் காவல் துறை கூடுதல் இயக்குனரின் மாநில குற்ற ஆவண காப்பகம் சென்னை அவர்களின் RC No- D.X. /3833 /SCRB / 2014 -8 , நாள் 03.04.2020 மற்றும் கோவை மாவட்ட காவல் கண்காணிப்பாளர் அவர்களின் C.No.E1 /71 /5169 /2020 நாள் 03.04.2020 உத்தரவின்படி இந்த முதல் தகவல் அறிக்கைக்கு CBE D 58550379 என்ற வரிசை எண் கொடுக்கப்பட்டுள்ளது. வாதியின் எழுத்தமூலபுகாருடன் முதல் தகவல் அறிக்கையின் அசலையும் இணைத்து கனம் குற்றவியல் நீதித்துறை நடுவர் நீதிமன்றம் எண் 1 பொள்ளாச்சி அவர்களுக்கும் மற்ற நகல்களை சம்மந்தப்பட்ட அதிகாரிகளுக்கு அனுப்பி வைத்தும் ஒரு நகலை புலன் விசாரணைக்கு வேண்டி வைத்துக்கொண்டேன்.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு ஒத்திடப்பட்டது.

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.
மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேசைப் பதிவு

15. Date & Time of despatch to the court: 08-04-2021
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்

Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

Name : VALLIAMMAL N
பெயர்

Rank : SUB No.:
INSPECTOR OF
POLICE

நிலை

o/c Annexure - I



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

அனுப்பநர்

பெறுநர்

சு. செல்வன், எம்.இ., எம்.பி.ஏ.
மாவட்ட சுற்றுச் சூழல் பொறியாளர்(பொ)
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
ஜே. கபிலா டவர்ஸ், 3-வது தளம்
266, மேட்டுப்பாளையம் ரோடு
கோயம்புத்தூர் - 641 043

உறுப்பினர் செயலர்
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
சென்னை-32

கடித எண். மாசு(சு.பொ/கோவை/கோ.ச.ம.பே/உ.பொ(5)/2007 நாள்.04.01.07

அய்யா,

பொருள் : தநாமாகவாரியம் - சட்டமன்ற பேரவை உறுப்பினர் வினா - தமிழ்நாடு சட்ட மன்ற பேரவை விதி-55ன் கீழ் கொடுக்கப்பட்டுள்ள அறிவிப்பு - விவர அறிக்கை சமர்ப்பித்தல் - தொடர்பாக.

பார்வை : 1. சட்டமன்ற பேரவைச் செயலகத்தின் நே.மு.க.எண்.20450/2006/ச.ம.பே.செ (சமுல-2) நாள். 06.12.2006
2. தலைமைச் செயலக சுற்றுச் சூழல் வளத்(ச2)துறையின் நே.மு.க.எண்.31665/ச2/06-2 நாள். 07.12.2006
3. Board's Endt. No.AQI/TNPCB/000273/07 dt.03.04.07.

* * * * *

பார்வை-1ல் கண்டுள்ள சட்டமன்ற பேரவை வினாவிற்கான பதில் கீழ்க்கண்டவாறு சமர்ப்பிக்கப்படுகிறது.

சட்டமன்ற வினா

“கோவை மாவட்டம், பொள்ளாச்சி நகரத்தில் கடந்த சில மாதங்களாக கேரளாவிலிருந்து தமிழ்நாடு எல்லையான பொள்ளாச்சி நகரத்திற்கு அருகிலுள்ள நல்லூர், ஆச்சிபட்டி மற்றும் பூசாரிபட்டி கிராமத்தில் மருத்துவக் கழிவுகள் லாரி மூலம் கொண்டு வந்து கொட்டப்பட்டு சுற்றுச் சூழல் பாதிப்பு குறித்து.”

வினாவிற்கான பதில்

கேரள மாநிலத்திலிருந்து கோவை மாவட்டத்திற்குள் சட்டவிரோதமாக திடக்கழிவுகள் மற்றும் மருத்துவக் கழிவுகள் கொட்டப்பட்டு சுற்றுச் சூழல் பாதிப்பு ஏற்படுத்துதல் தொடர்பாக, இந்த மாவட்டத்தின் பல துறைகளினால் பல மாதங்களாக கண்காணிக்கப்பட்டு வருகின்றது.

பொள்ளாச்சி வட்டம் நகரம் மீன்கரை சாலையில் 19.11.2006 அன்று சட்ட விரோதமாக கேரள மாநிலத்தின் கோழிக்கோடிலிருந்து வரப்பட்ட ஒரு லாரியினை பொள்ளாச்சி நகர கிராம நிர்வாக அதிகாரியின் புகாரின் அடிப்படையின் கீழ், காவல்துறையினரால் இந்திய தண்டனை சட்டத்தின் 269, 270, 431, 511 ஆகிய பிரிவுகளின் கீழ் வழக்கு பதிவு செய்து, லாரி ஓட்டுநர் கைது செய்யப்பட்டு, லாரியானது கையகப்படுத்தப்பட்டு காவல்துறையினரின் பாதுகாப்பில் வைக்கப்பட்டுள்ளது.

Rev. by
Camin
MS

MS / 4.1.06.

இது போன்ற சம்பவங்கள் வருங்காலங்களில் மேலும் வராமல் தடுக்கும் பொருட்டு, இந்த மாவட்டத்திலுள்ள பல துறைகளாலும் கண்காணிக்கப்பட்டு வருகின்றது. மேலும், வெளிமாநிலங்களிலிருந்து சட்ட விரோதமாக கழிவுகளை ஏற்றி வரும் வாகனங்களை இந்த மாவட்டத்திற்குள் வராத வண்ணம் தடுத்து நிறுத்தும்படி காவல்துறை கண்காணிப்பாளர் அவர்களை கேட்டுக்கொள்ளப்பட்டுள்ளது.

மேற்கண்ட விவரங்கள் தகவலுக்காக மற்றும் மேல் நடவடிக்கைக்காக சமர்ப்பிக்கப்படுகிறது.

0/2
5/1/07

இரு
மாவட்ட சுற்றுச்சூழல் பொறியாளர்
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், கோவை

04/1

0/2

Annexure - II



TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru R Rajagopal, I.A.S.,
Chairman,
Tamilnadu Pollution Control Board
76, Mount Salai,
Guindy,
Chennai - 600032

To

District Collector,
Coimbatore District,
Coimbatore

Letter No: TNPCB / BMW / 0293 / 2007 Dated. 12.01.2007

Sir,

Sub: TNPCB – Biomedical waste management – Transport of waste from Kerala to Tamilnadu – Reg.

Ref: News flashed in Tamil daily 'Dinamalar' dated 03.01.2007 & 04.01.2007

It has come to the notice of the Board that the untreated biomedical wastes are collected, transported from the hospitals located in Kerala State and are disposed in an unscientific manner in Tamilnadu.

As per the notifications made by the Government of India in the Biomedical Waste (Management and Handling) Rules, 1998 the biomedical waste are to be disposed only in a scientific way as prescribed in the said Rules. It is also to be noted that without the authorisation of the Tamilnadu Pollution control Board the biomedical waste cannot be disposed in the territory of the State.

This kind of act is violation of the said Rules notified under the Environment (Protection) Act, 1986.

Untreated municipal solid wastes can not also be transported and disposed without the authorisation of the Tamilnadu Pollution Control Board and is to be

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Telex : 041 - 3916 TPOL - IN

Telegram : 'CONPOL'

Fax : 044 - 22353068



TAMIL NADU POLLUTION CONTROL BOARD

disposed as per the Municipal Solid Wastes (Management & Handling) Rules, 2000 notified by the Government of India under the Environment (Protection) Act, 1986.

Hence, it is requested to keep strict vigil on the border of the State of Tamilnadu and shall ensure that no wastes of any kind are transported from the adjoining States into the Tamilnadu. Concerned Departments running check posts along the inter-State border in the District may also be instructed suitably not to allow any wastes into the Tamilnadu from adjoining States. District Environment Committee members may also be suitably instructed in this regard as well as Non Governmental Organisations.

It is also requested to take stringent action on the violators and seize the vehicles used for the said purpose. Suitable instructions may be issued to Police Department in this regard.

An action taken report may be sent to this office in this regard.

D. S. Mani
for Chairman
13/1/07

Copy to

DEE, Coimbatore

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Telex : 041 - 8916 TPOL - IN

Telegram : 'CONPOL'

Fax : 044 - 22353068

S.Machendranathan, I.A.S.,
Principal Secretary /
TRANSPORT COMMISSIONER,
CHENNAI-600 005



Off: (044) : 28520682
Fax: (044): 28412244
e.mail : tc@tn.nic.in
Web: www.tn.gov.in/stc

D.O.Lr.No.634/H3/2009, dated: 24.02.2009

Dear Thiru

Sub: Public Health-Unauthorized Transport and Dumping of Solid waste mixed with bio-medical waste from the State of Kerala-Monitoring of vehicular movement in the borders of Tamil Nadu State-Certain instructions issued-Regarding.

Ref: D.O.letter No.BMW-TNPCB/044733/08, dated: 20.02.09 of the Chairman Tamil Nadu Pollution Control Board, Chennai-600 032.

The Chairman, the Tamil Nadu Pollution Control Board, has cited an incident of unauthorized transport and dumping of solid waste mixed with bio-medical waste from the State of Kerala into the State of Tamil Nadu and suggested that the officials of the Transport Department could be alerted to watch out for such unauthorized transport of hazardous waste materials near the State borders and prevent their entry into the State.

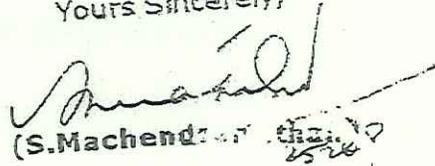
2) Bio-medical wastes are a serious health hazard and must be segregated and disposed of in a scientific manner with the permission of public health authorities and Tamil Nadu Pollution Control Board.

3) Hence, all the Motor Vehicle Inspectors (non-technical) in the check posts and other Motor Vehicle Inspectors who come across transportation of hazardous bio-medical waste shall inform the District Pollution Control Board officials nearest to them and other officials namely District Collector, Public Health Authorities immediately. They should not allow the vehicles to enter into the State of Tamil Nadu.

4) The Zonal Officers and the Regional Transport Officers are requested to monitor this item of work.

5) The receipt of this letter shall be acknowledged by the Zonal Officers by return of post. The Motor Vehicle Inspectors (non-technical) of check posts and Regional Transport Officers shall send their acknowledgements to the Zonal Officers concerned who shall keep them in their file.

Yours Sincerely,


(S. Machendran)

To

All Zonal Officers.

Copy to :

1. The Chairman,
Tamil Nadu Pollution Control Board, Chennai-32
2. Principal Secretary to Government,
Home Prohibition and Excise Department,
Secretariat,
Chennai-9

Annexure - IV

நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கு துறை.

உதவிப்பநர்
திரு. ச.வரதராஜ் பி.எஸ்.சி.,எம்.ஏ.யி.ஐ.எல்.
ஆணையர்,
பொள்ளாச்சிநகராட்சி,
பொள்ளாச்சி, 642 001.

பெறுநர்
காவல் ஆய்வாளர்,
தாலுக்கா காவல் நிலையம்,
மேற்கு காவல் நிலையம் (பொறுப்பு),
பொள்ளாச்சி,
கோவை மாவட்டம்.

4168

ந.க.எண். எச்1/6201/2009

நாள் 09.07.2010.

அய்யா.

பொருள் வழக்கு - பொள்ளாச்சி நகராட்சி - பொள்ளாச்சி மேற்கு காவல் நிலைய குற்ற எண் 398/2010 4/S 269 . 270 IPC வழக்கில் சம்பந்தப்பட்ட மருத்துவக் கழிவுகளை உடனடியாக அழிக்க ஏற்பாடுகள் செய்து தாக்கோடுவது - சம்பந்தமாக.

பார்வை காவல் ஆய்வாளர், மேற்கு காவல் நிலையம், பொள்ளாச்சி அவர்களின் கடிதம் நாள் 09.07.2010

பார்வையில் கண்டிள்ள கடிதத்தில் பொள்ளாச்சி காவல் நிலையம் சரகம் சீனிவாசபுரம் என்ற இடத்தில் வைத்து கோளாவிலிருந்து மருத்துவ கழிவுகளை ஏற்றிக்கொண்டுவந்த KLO9V4086 எண்ணுள்ள வாரியை பிடித்து பொள்ளாச்சி மேற்கு காவல்நிலையத்தில் வழக்கு பதிவு செய்யப்பட்டதாக தெரிவிக்கப்பட்டுள்ளது. மேற்படி வாரியில் உள்ள கழிவுகளை அப்பறப்படுத்த ஏற்பாடு செய்து தருமாறு கோரப்பட்டுள்ளது. மேற்படி கழிவுகள் மருத்துவ கழிவுகள் தான் என ஊர்ஜிதம் செய்வதற்கும் மேற்படி கழிவுகளை அப்பறப்படுத்துவது தொடர்பாக தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம், கோவை பொறியாளர் அவர்களை அணுகுமாறும் தெரிவிக்கப்படுகிறது.

(Signature)
ஆணையர், 09
பொள்ளாச்சி நகராட்சி

நகல் - பொறியாளர்.

தமிழ்நாடு சுற்றுச்சூழல் மற்றும் மாசுக்கட்டுப்பாட்டு வாரியம்,
கோவை.

R. Lakshmanan, I.A.S.

Asst. Chief Secretary
Chairman



POLLUTION PREVENTION PAYS

5083

Tamilnadu
Pollution Control Board

Annexure - R

DO Letter No.MSW/ NPCB/F.44933/2008-3, dated 09.08.2010

Dear Shri Jeyaprasad,

Sub : TNPCB - MSW - Un-authorized disposal of Bio-medical waste at Tamil Nadu - Reg.

- Ref : 1). TNPCB Letter No. BMW/TTNPCB/044933/2008/ dated 30.12.2008, addressed to MS, KSPCB
2). MS, KSPCB Letter No. PCB/MSW/EKM/120/01 dated 29.12.2008 addressed to MS, TNPCB
3).Chairman, TNPCB DO Letter No. NPCB/P&D/39649/2008, dated 4.2.2010 addressed to Chairman, KSPCB.

I wish to bring to your kind notice that there was illegal transport of bio-medical waste from Kerala State to Pollachi on 8.7.2010. The lorry which carried the waste was caught by the local people. A case in Pollachi West Police Station Cr. NO. 393/10, u/s. 263, 270 IPC was registered against four persons including the lorry owner in this regard and two of them were arrested and remanded. Because of the intervention of the Public and Police the dumping of waste was averted. In December 2008, there was a similar incident, where the bio-medical waste mixed with municipal solid waste from Cochin Corporation was dumped in the open land of Andigounder village, Udumalpet Taluk, Tamil Nadu. After the intervention of the TNPCB and in co-ordination with Revenue Dept. Local Body and Police Dept. the waste was re-transported in 20 lorries to Kerala.

In this connection, I wish to recall the discussion during the 4th Regional Conference of Chairpersons and Member Secretaries of Southern States at Kerala during 5th& 6th January 2010. It was then decided to form a Joint Committee with the

District Officers of adjoining State. Accordingly, TNPCB has nominated the District Officers and communicated the same to KSPCB vide letter dated 4.2.2010. So far we have not received any nomination from KSPCB. Therefore I request you to nominate the District Officer of the district of bordering Coimbatore and Kanyakumari for the Joint Committee, so that TNPCB District Officers can have meetings with them and discuss issues with reference to un-authorized inter-state transport of wastes. I also request you to take necessary action at Kerala State Pollution Control Board level to stop such type of un-authorized transport of waste into the State of Tamil Nadu.

With Regards

Yours sincerely,
(Sd)/xxxxx
(R.BALAKRISHNAN)

To

Thiru S.D.Jeyaprasad,
Chairman,
Kerala State Pollution Control Board,
Pattom PO,
Thiruvananthapuram - 695 004.

Copy to

- 1 The District Environmental Engineer
Tamil Nadu Pollution Control Board,
Coimbatore.


10/8/2010
For CHAIRMAN



0883

Annexure - 9
4/10**TAMIL NADU POLLUTION CONTROL BOARD**

From

Thiru R. Balakrishnan, I.A.S.,
Chairman,
Tamil Nadu Pollution Control Board,
76, Mount Salai,
Guindy,
Chennai - 32

To

The Chairman,
Kerala State Pollution Control Board,
Pattann Post,
Thiruvananthapuram -695 004.

Lr.No.TNPCB / BMW / 44933 / 2008 / Dated: 30.09.2010

Sir,

Sub: TNPC Board - BMW - Unauthorized disposal of Bio-Medical Waste in
Tamil Nadu - Regarding.

- Ref: 1. TNPCB Lr.No.BMW/TNPCB/044933/2008/dated.30.12.2008 addressed to
M.S., KSPCB.
2. M.S., KSPCB Lr.No.PCB/MSW/EKM/120/01/dated.29.12.2008 addressed
to M.S., TNPCB
3. Chairman, TNPCB, D.O. Lr. No. TNPCB / P&D / 39649 / 2008
/dated.04.02.2010 addressed to Chairman, KSPCB.
4. Chairman, TNPCB, D.O. Lr. No. MSW / TNPCB / F.44933 /2008-3
dated.09.08.2010.

-o0o-

I invite kind attention to the references cited and inform that recently (July 2010) some municipal solid waste along with bio medical waste comprising of body parts, syringes, bottles, needles, etc., were transported from Kerala State and dumped in Periya Devi Kanmai of Devaram Town Panchayat, Theni District on 21.07.2010. Similar incident was happened on 08.07.2010 at Pollachi and it was informed vide letter under reference 4th cited.

In order to have close monitoring in the border districts, a Joint Committee is to be formed urgently. Hence I request you to nominate the District Officer, Kerala Pollution Control Board of the districts bordering Coimbatore and Kanyakumari Districts for the Joint Committee urgently so that Tamil Nadu Pollution Control Board District Officer can have meetings with them and discuss the issues with references to un-authorized inter-state transport of wastes. I also request you to take necessary action at Kerala State Pollution Control Board level to stop such unauthorized transport of waste into the State of Tamil Nadu. I request you to furnish an early reply as the matter is urgent.

[Signature]
For CHAIRMAN. 4/10

Copy to:

1. The District Environmental Engineer,
Tamilnadu Pollution Control Board, Coimbatore.
2. The Assistant Environmental Engineer,
Tamilnadu Pollution Control Board, Nagercoil.
3. The District Environmental Engineer,
Tamil Nadu Pollution Control Board, Dindugal.

I.G.4.10.2010

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Annexure - VII



TAMILNADU POLLUTION CONTROL BOARD

From

To

K.Kamaraj, M.E.
District Environmental Engineer
Tamilnadu Pollution Control Board
J-Kapila Tower, 3rd Floor
266, Mettupalayam Road
Coimbatore - 43.

The Member Secretary
Tamilnadu Pollution Control Board
Chennai - 32.

Letter No.F.433/Compl/DEE/CBE/12 dt: 30.04.12

Sir,

- Sub : TNPC Board - Industries - O/o.DEE, CBE- Un authorised disposal of solid waste - Report - Submitted - Reg.
- Ref : 1. This office Lr. No.DEE/CBE/FA/F433/2012 - 4 dt. 30.04.2012
2. The Chairman, TNPCBd, Chennai Lr. No.TNPCB/BMWM/44933 | 08 dt.30.09.10 addressed to the Chairman, TNPC Bd, Kerala State Pollution Control Board, Kerala.

I submit that in the letter 1st cited, the report regarding unauthorised dumping of garbage and other waste at Pollachi was submitted to Board Office. In this regard, it is submitted that similar incident was occurred on 08.07.2010 and during December 2008. In order to avoid this type of activities as decided in the fourth Regional Conference held at Kerala to have close monitoring in the border District, it proposed to form a joint Committee with District Officers of bordering States. Tamilnadu Pollution Control Board has already nominated District Environmental Engineer, Coimbatore and send a D.O. letter to the Chairman, Kerala State Pollution Control Board to nominate District Officers from their State. In this regard, a letter was sent to the Chairman, Kerala Pollution Control Board vide reference second cited.

In view of the above, I kindly request that the Kerala State Pollution Control Board may be addressed to nominate their District Officer to have Joint Monitory Committee. It is also recommended to send a letter from the Board to the Transport Department, Excise Department and Police Department as already recommended vide this office letter in the reference cited to avoid illegal dumping of solid waste in Tamilnadu.

This is submitted for kind information please.


 District Environmental Engineer
 TNPC Board, Coimbatore.

(V2)

Kind attn: ACBE

Annexure - VIII



TAMILNADU POLLUTION CONTROL BOARD

From

Er.K.Kamaraj, M.E.,
District Environmental Engineer
Tamilnadu Pollution Control Board
J-Kapila Towers, 3rd Floor
266, Mettupalayam Road
Coimbatore-43

To

The Member Secretary
Tamilnadu Pollution Control Board
Chennai

Letter No.: DEE/CBE/FA/F433/2012 - 4 Dated. 30 .04.2012

Sir,

Sub: TNPCB, Coimbatore - O/o DEE,CBE - Un authorized dumping of garbage & other wastes
at Pollachi -Report submitted - Regarding

Reference:

1. Message received from the public of Chemmanempathi village of Pollachi taluk on
29/04/2012
2. News flashed in sun news on 29/04/2012

With respect to the above , I submit the following for kind perusal please

Based on the subject mentioned in the reference ,it was informed that medical wastes has been dumped at Pothamadai , Chemmanapathi village comes under Odayakulam Town Panchayat , Pollachi taluk ,Coimbatore District and four lorries with wastes was handed over to the police by the local public .It was informed that the land owner has taken five loads of garbage from Kerala (Near Thrissur) for their land as manure .During the process one lorry has unloaded wastes in the land and four lorries with wastes were handed over to police .

The site was inspected by the Assistant Environmental Engineer of this office on 30/04/2012 . During enquiry with Anamalai Police station it was informed that they have seized four lorries (two lorries with Tamilnadu registration & two lorries with Kerala registration) ,arrested seven and booked under section 269 of IPC . The lorry drivers are not having any bills / out pass to

ascertain the place from where the waste has been taken. Four lorries were loaded with wastes and tightly covered with tarpaulins . From one lorry it can be seen that the waste is a mixed garbage with plastic, used chappals, tyers, Pet bottles, other wastes and no bio medical wastes was found in that lorry

The site where one load of waste dumped was also visited and enquired with land owner Mr Eswaran. The waste dumped was containing partially composted mixed garbage with plastic, used chappals, tyers, Pet bottles, etc. No bio medical waste was found in that waste. The land owner is not knowing the origin from where the waste has come and assured that it will be completely removed and sent back to the place from where it has come .

As informed by the public, published in media and news paper it is not a Bio medical waste and it is a partly composted mixed garbage with plastic, used chappals, tyers, Pet bottles, etc .

In order to avoid this kind of waste from Kerala to our state the following is recommended

1. Transport Department, Excise Department and Police Department may be addressed to have strict vigil & check at check post to avoid this type of wastes entering into our State.
2. Kerala State Pollution Control Board may be addressed to advise all their local bodies not to give their wastes to any body without proper permission from concerned authorities. If the waste is transferred to Tamilnadu they may be advised to get NOC from the District Officer of Tamilnadu Pollution Control Board.


District Environmental Engineer,
TNPCE, Coimbatore
30/4

Annexure - IX



3188

TAMIL NADU POLLUTION CONTROL BOARD

From
Thiru. Vikram Kapur, I.A.S.,
Chairman,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai - 600 032.

To
The Chairman,
Kerala State Pollution Control Board,
Pattom Post,
Thiruvananthapuram - 695004

Letter No. TNPCB/SWM/44933/2012 Dt: 03-05-2012.

Sub: TNPC Board – Solid Waste Management – Unauthorised transport of municipal solid waste from the State of Kerala and dumping the same in the Pothamadai, Chemmanapathi village comes under Odayakulam Town Panchayat, Pollachi Taluk, Coimbatore District – Taking action to stop such illegal dumping – Reg.

Ref: News flashed in SUN News channel on 29-04-2012.

I am to inform that it has been brought to my notice that municipal solid waste comprising of partially composted garbage mixed with plastic, used chappals, tyres, PET bottles etc was transported through five lorries from the State of Kerala to Pothamadai, Chemmanapathi village coming under Odayakulam Town Panchayat, Pollachi Taluk, Coimbatore District and one lorry has dumped the above waste in the land owned by one Thiru.Eswaran. The local public of the above village had handed over all the other four lorries loaded with waste to the Anamalai Police Station of Coimbatore District. The police authorities of Tamil Nadu have seized four lorries with municipal solid waste (two lorries with Tamil Nadu registration and two lorries with Kerala registration), arrested seven and booked them under section 269 of IPC. The lorry drivers were not having any bill/ out pass to ascertain the place from where the waste has been taken and transported.

In this regard, I am to request that the local bodies in Kerala may be directed that the municipal solid waste/bio medical waste generated in their

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044 - 22353068



TAMIL NADU POLLUTION CONTROL BOARD

jurisdiction shall not be transported to Tamil Nadu without obtaining permission from the Tamil Nadu State Pollution Control Board and to take necessary steps to stop such transport of municipal solid waste/bio medical waste to this State. I request you to take necessary steps and advise the Authority which allowed the transport of the above waste to re-transport the same to the place of collection immediately. I also request that the district officials of the Kerala Pollution Control Board who are in the bordering districts of Tamil Nadu may also be informed to keep a strict vigil to avoid such transport of waste to this State.

R. Umairaj
For Chairman

Copy to:

Senior PA to Hon'ble Minister for Environment,
Secretariat, Chennai – 600009.

The Principal Secretary to Government,
Environment & Forest Department,
Secretariat, Chennai – 600009.

✓ The District Environmental Engineer,
TNPCC, Coimbatore.

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044 - 22353068



Annexure - 2

TAMIL NADU POLLUTION CONTROL BOARD

2551

BY RPAD

Proc. No : TNPCC/ SWM/44933/CBE/2012 Dated:08.05.2012

Sub : TNPCC - Solid wastes management – Illegal transport of municipal solid waste from the State of Kerala and dumping - Violation of Municipal Solid Waste (Management & Handling) Rules, 2000 by Villivakkam Panchayat Union – Directions under the Section 5 of the Environment (Protection) Act, 1986 issued – Regarding.

Ref : Inspection of officials of Tamil Nadu Pollution Control Board on 30-04-2012.

Whereas, the Municipal Solid Wastes (Management and Handling) Rules, 2000 (hereinafter referred to as 'Rules') were framed and notified by the Government of India in S.O.908(E), dated 25.9.2000 and was published in the Gazette of India in Gazette No.648 dated.3.10.2000. Tamil Nadu Pollution Control Board enforces the said Rules.

Whereas, as per Rule 4(1) of the said Rules, municipal authorities are responsible for the implementation of the provisions of these Rules and for any infrastructure development for collection, storage, segregation, transportation processing and disposal of municipal solid wastes.

Whereas, as per Rule 4(2), of the said Rules, the municipal authority should make application in Form I to the State Pollution Control Board for grant of authorization under the said Rules for setting up of waste processing and disposal facility and as per Rule 4(3) of the said Rules the municipal authority shall comply with all the provisions of the said Rules as per the implementation schedule laid down in Schedule –I of the said Rules.

Whereas, as per the Rule 7(1) of the said Rules, the municipal solid waste generated in a city or town shall be managed and handled in accordance with the compliance criteria and procedure laid down in Schedule II of the said Rules. Moreover as per Schedule I of the said Rules, the municipal authority should have taken action for the improvement of existing landfill site as per the provisions of these Rules on or before 31.12.2001 and shall establish a waste processing facility by 31.12.03 as laid down in the said Rules.

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 22353134, 22353135

As per the Section 15(1) of the Environment (Protection) Act, 1986 "whoever fails to comply with or contravenes any of the provision of this Act or the rules made or orders or directions issued there under shall in respect of each such failure or contravention be punishable with imprisonment for a term which may extend to five years or with fine which may extend to one lakh rupees, or with both, and in case the failure or contravention continues with additional fine which may extend to Rs.5000/- for every day during which such failure or contravention continues after the conviction for first such failure or contravention" and as per the Section 15(2)"if the failure or contravention referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which may extend to seven years".

Whereas during inspection of the land owned by you on 30-04-2012, the following were observed.

- a. The municipal solid waste from the State of Kerala was illegally transported without obtaining permission from the concerned authorities and dumped on your land in Pothamadai, Chemmanapathi village coming under Odayakulam Town Panchayat, Pollachi Taluk, Coimbatore District.
- b. Out of five lorries transported the municipal solid waste, one lorry has dumped the waste on your land with your permission and the other four lorries with municipal solid waste were seized by the Police Department.

Now, therefore, in exercise of powers conferred under the Section 5 of the Environment (Protection) Act, 1986 the following directions are hereby issued to you.

1. Collect all the municipal solid waste and other waste if any dumped on your land and re-transport the same to the place from where it is collected.
2. Not to transport and dump such waste collected from other States without obtaining permission from the concerned authority.

The receipt of the proceedings shall be acknowledged.

Vikram Kapur,
Chairman.

To

Thiru. Eswaran,
SF No.: 764,768, Periyapothu Village,
Pothamadai, Chemmanapathi Village,
Odayakulam Town Panchayat,
Pollachi Taluk, Coimbatore District.

- Through the District Environmental
Engineer Tamilnadu Pollution Control
Board, Coimbatore.



TAMIL NADU POLLUTION CONTROL BOARD

Copy to

1. The District Collector,
Coimbatore District,
Coimbatore.
- ✓ 2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore.
3. Senior PA Hon'ble Minister for Environment,
Secretariat,
Chennai – 600 009.
4. The Principal Secretary to Government,
Environment & Forest Department,
Secretariat,
Chennai – 600 009.
5. Spare.

R. Venkatesh
for Chairman. 9/12/12
9/12/12

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 22353134, 22353135



Kind atten: (V)

Thiru - Balajee, JCB

Annexure - XI

TAMILNADU POLLUTION CONTROL BOARD

From

To

K.Kamaraj, M.E.,
District Environmental Engineer
Tamilnadu Pollution Control Board
J-Kapila Towers,
266, Mettupalayam Road
Coimbatore - 46

The Member Secretary,
Tamilnadu Pollution Control Board,
76, Mount Salai, GUindy,
Chennai - 32.

Letter No:DEE/CBE/F.Misc/AEE(IV)/CBE/2012. dt: 18.05.2012

Sir,

Sub: TNPC Board - Illegal dumping of solid waste at Pollachi - Report submitted - reg.

Ref: News published in the Dinamalar daily newspaper dated: 18.05.2012

I submit that with reference to the news published in the Dinamalar newspaper, the site mentioned was inspected by the AEE/Coimbatore on 18.05.2012 and the following is submitted:

1. M/s. Nitta Gelatin India Limited, Kathikudam Post, Koratty (via), Thrissur - 680308 is an Ossein manufacturing industry. It was informed that the effluent treatment plant sludge from the industry is being given to Bio-Fertilizer Manufacturing industry. Since the effluent treatment plant sludge is non hazardous and is used for composting. During transportation of the effluent treatment plant sludge from the industry to Bio-Fertilizer Manufacturing unit, the transporter has dumped 3 loads of sludge waste at S.F.No:2C/143, Ramapattinam Village, Narayanapuram, Sedimuthur Road, Pollachi Taluk, Coimbatore District. It was informed by the land owner that the land has been given to a person from Kerala for lease basis and he has dumped the solid waste yesterday (17.05.2012) for drying purpose.

In this regard, the Chief Environmental Engineer, Mrs. Mythili from Regional Office, Kerala State Pollution Control Board, Ernakulam was contacted over phone and the Chief Environmental Engineer has confirmed that the effluent treatment plant sludge is non hazardous and advise the industry to contact the Tamilnadu Pollution Control Board. Based on the discussion, the Factory Manager of the industry has

requested to come to the site. In the meantime, a letter was given by the Kerala State Pollution Control Board to the industry, stating that the sludge is non hazardous. (Copy of letter is enclosed) The Factory Manager is expected by 3.00 P.M. It is proposed to have a peace talk with Police Officials, Factory Manager and the land owner by 3.00 P.M in the Police Station. The further report will be submitted after meeting. In this regard, it is also submitted that similar type of unit (Ossein Manufacturing) is located at Nilgiri District. Their effluent treatment plant sludge is also utilized for manure purpose since it is having potassium and calcium content.

From our Board, the Kerala State Pollution Control Board may be addressed to give necessary direction to the unit to remove the waste from the site immediately.

This is submitted for favour of kind information please.

A. V. An.
District Environmental Engineer,
TNPC Board, Coimbatore.

Encl: As above.

35



General: 0471- 2312900, 2378154, 2318750, 2318156 Chairman: 2378150 Member Secretary: 2318150
e-mail: kspcb@keralapcb.org FAX: 2318150 web: www.keralapcb.org

KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram-695 004.

No. PCB/HO/TSR//ICO/80/2007

Date: 09.02.2010

From

The Chairman

To

The Managing Director
Nitta Gelatin India Limited
Kathikudam P O
Koratty (via)
Thrissur 680 308.

Sub:- Request for permission to use compost manure produced from ETP sludge of the company for all types of food and plantation crops

- Ref:-
1. Your letter dated 07.01.2010 enclosing the study report by Kerala Agricultural University, Mannuthy and analysis report by R&D Wing of FACT, Udyogamandal, Kochi.
 2. Your letter dated 09.02.2010.

Sir,

The compost prepared from the ETP sludge from your Ossein Division at Kathikudam is found, as per the study report by the Kerala Agricultural University and the analysis report by the R&D Wing of FACT, Udyogamandal, to conform to the specifications for compost under Schedule IV of the Municipal Solid Wastes (Management and Handling) Rules, 2000. The said compost can therefore be applied for all types of food and plantation crops.

Yours faithfully,

CHAIRMAN

- Copy to:
1. The Chief Environmental Engineer, Regional Office, Ernakulam
 2. The Environmental Engineer, District Office, Thrissur

80000 200018
 18/02/2010 08:30 FAX
 18/02/2010 08:31 FAX

15

D. Saroj
7/1/08

No.23-24/2007-HSMD

Government of India

Ministry of Environment and Forests
(H.S.M. Division)

Paryavaran Bhawan, CGO Complex,
Lodi Road, New Delhi - 110 003.
3rd January, 2008

To:
M/s Kerala Chemicals and Proteins Limited,
Post Box 4262
50/1002 SBT Avenue
Panampilly Nagar
Cochin 682 036.

Subject: Exclusion of ETP sludge generated from Ossein Division of M/s Kerala Chemicals and Proteins, Cochin as non-hazardous waste regarding.

Sir,

The undersigned is directed to refer to your letter dated 20th April, 2007 regarding your proposal on the subject mentioned above. Your request in this regard was examined by the Central Pollution Control Board and the ETP sludge of your plant has been found to be non-hazardous in nature. The use of composed mixed with sludge to be restricted to crops other than food crops. The Hazardous Substances Management Draft Rules have been published and necessary action is to be taken for disposal of the objection. Further, necessary action with regard to Hazardous Waste Rules in this connection would be taken in this Ministry in due course of time.

Yours faithfully,

(*D. Saroj*)
(DR. SAROJ)

Additional Director
Telefax:24364067

E-mail:sarajmaef@yahoo.com

Copy for information to:

1. The Member Secretary, Kerala State Pollution Control Board, Pattom P.O., Thiruvananthapuram - 695 004.
2. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-32.

L000

18/08 2012 08:30 FAX

10047. NO 172 / 23/7/10 / micro / cmch

5/5

From

The Professor & HOD of Microbiology
Microbiology Diagnostic Laboratory,
Coimbatore Medical College Hospital,
Coimbatore-18.

To

Thiru. M Balakumar, B.A.,M.L.,
Judicial Magistrate No.II
Pollachi.

Through Proper channel

Sir

Cases - Criminal - Pollachi West P.S. Cr.No.393/10 u/s 269,270/ IPC of
this court - Property seized in P.R.No 255/10 of this court -
Microbiological(Bacterial) analysis - Report submitted- Reg.

1. D.No.588/10 dated 20.07.10 from office of Judicial Magistrate No. II,
Pollachi.

2. Requisition filed by the Sub Inspector of Pollachi West P.S. dated 13.07.10
3. Requisition filed by the Sub Inspector of Pollachi West P.S. dated 20.07.10

----- x -----
As per reference cited above, microbiological (bacterial) analysis has been
carried out, within the limits of our laboratory and the report of the same is enclosed.

As this laboratory has provisions, only for the isolation and identification of
common human bacterial pathogenic organisms, the same has been carried out and it is
submitted that No known, common, Human Bacterial pathogens has been isolated from
the specimens submitted for analysis.

Thanking you

Place: Coimbatore
Date: 23.07.10

Enclosure: The report in original

C.C to 1.The Medical Superintendent, CMCH, Coimbatore
2.The Dean, CMC, Coimbatore

yours faithfully

[Signature]
23.7.10
Professor of Microbiology,
Department of Microbiology,
Microbiology Diagnostic Laboratory
CMC Hospital,
Coimbatore - 641 011



BY RPAD:

TAMILNADU POLLUTION CONTROL BOARD

Proc.No.DEE/TNPCB/CBE/F.433/AEE-IV/12 Dt.19.05.2012

Sub: TNPC Board - Tmt. Suseela, S.F.No.2C/143, Narasingapuram, Ramapattinam Village, Pollachi Taluk, Coimbatore District-Notice under Section(24) of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988- Reg.

Ref: 1. Inspection of your premises by the AEE on 18.05.2012

* * * * *

Tamilnadu Pollution Control Board serves this notice under Section 24 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (herein after referred to as the Act)

As per sub-section (1a) of section 24 of the Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the state board to enter (whether directly or indirectly) into any stream or well or on land.

Whereas during inspection of your premises by the Assistant Environmental Engineer, Tamilnadu Pollution Control Board on 18.05.2012, the following violation was observed.

1. Effluent treatment plant sludge generated from M/s. Nitta Gelatine (India) Ltd, Panampalli Nagar, Ernakulam, Cochin, Kerala State was dumped into your above said premises without obtaining any permission from Tamilnadu Pollution Control Board.

Thus the provisions of section 24 of the Act have been contravened which is punishable under section 43 of the Act, with imprisonment for a term which shall not be less than one year and six months, but which may extend to six year and with fine.

Hence, you are requested to show cause within 7 days from the date of receipt of this notice as to why penal action should not be taken against you as the occupier for contravention of section (24) of the said act.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.


District Environmental Engineer,
TNPC Board, Coimbatore.

To

Tmt.Suseela,
W/o. Mr.Bagavathiappan,
187, Semmanampathi Road,
Odayakulam Post,
Pollachi Taluk, Coimbatore District.642129.


19/5/12

Copy Submitted to Member Secretary, TNPC Board, Chennai for kind information

19.5.12



Annexure - XII

T. MANOHAR B.Sc., B.L.,
ADVOCATE

Cell : 94431 05928
21/99 Karikal cholai Street,
(Andi Gounder Street,
POLLACHI - 642 001
☎ 226645

3392
22.5.2012.

RPA D
115/25512

To:-
District Environmental Engineer,
T.N.P.C. Board,
No.266, Mettupalayam Raod,
J.Kapila Towers,
IIIrd Floor,
Coimbatore.

[Handwritten signature]

Under Instructions from my client Smt. Suseela, W/o. Bagavathiappan residing at 187, Chemmanampathy Road, Odayakulam Post, Pollachi Taluk I am giving you the following reply to your notice dated 19.5.2012 issued in the proceedings No.DEE/TNPCB/CBE/F433/AEE/V12 dated 19.5.2012.

My client admits that she is having agricultural lands in S.F.No.2C/143, of Narasingapuram, Ramanathapuram Village, Pollachi Taluk which is 20 K.M. away from her residential place. It is specifically informed that my client has no prior agreement or business relationship with M/s. Nitta Gelatine (India) Ltd, Panapulli Nagar, Ernakulam, Cochin, Kerala State. With out my clients knowledge and permission they dumped their waste material in my clients lands on 16th midnight. The general public of the village immediately complained to the Pollachi Taluk Station Police about the incident. The Police authorities enquired the matter on 17th and 18th and we represented and detailed the above mentioned facts to them. After enquiry the dumped waste materials were directed to be removed from my clients lands by the miscreants. It is respectfully informed by my client that it was happened with out any fault and omission on the part of my client.

Any how my client undertakes to take suitable precautionary measures to prevent the wrong doers in causing mischief at her lands in future. Hence it is requested by my client not initiate any penal action against her in this regard.

[Handwritten signature]
T. MANOHAR, B.L.
Advocate
21/99, Karikalcholai Street,
POLLACHI - 642 001

Annexure - IV

Vikram Kapur, I.A.S.,
Principal Secretary / Chairman



Tamil Nadu
Pollution Control Board

POLLUTION PREVENTION PAYS 3625

D.O. Letter No. TNPCB/SWM/44933/2012, Dated: 31-05-2012.

Dear Sir,

Sub: TNPC Board – Solid Waste Management – Unauthorised transport of bio medical waste and municipal solid waste from the State of Kerala and dumping of the same in the Pollachi Taluk, Coimbatore District – Taking action to stop such illegal dumping – Reg.

- Ref: 1. News flashed in SUN News channel on 29-04-2012.
2. D.O. Letter No. TNPCB/SWM/44933/2012 dt: 03-05-2012.
3. Deccan Chronicle Paper Chennai Edition Report dt: 18-5-12.

In the reference first cited, it was reported in the media that municipal solid waste comprising of partially composted garbage mixed with plastic, used chappals, tyres, PET bottles etc was transported through five lorries from the State of Kerala to Pothamadai, Chemmanapathi village coming under Odayakulam Town Panchayat, Pollachi Taluk, Coimbatore District and one lorry has dumped the above waste in the land owned by one Thiru. Eswaran. The local public of the above village had handed over all the other four lorries loaded with waste to the Anamalai Police Station.

In the reference second cited, a D.O. letter was addressed to the Transport Commissioner to alert all the Zonal officers of Transport Department so as to watch out for such unauthorised transport of waste materials across the State borders into Tamil Nadu and also inform the District Pollution Control Board officials, which would help to avoid recurrence of such incidents.

In the reference third cited, News was reported in the Deccan Chronicle that 'Trucks from Kerala dump medical waste in Pollachi' wherein it has been reported that three loads of medical waste were dumped in the outskirts of Pollachi on Wednesday night by trucks from Kerala.

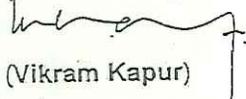
76, Anna Salai, Guindy, Chennai - 600 032. Telephone : 2235 3134 -2235 3141 Dir : 2235 3076
Fax : 044 - 2220 1198, E-mail : tnpcb_chairman@yahoo.com

In December 2008 and July 2010, similar incidents, where the bio medical waste mixed with municipal solid waste was transported from Kerala State and dumped in some lands in Udumalpet & Pollachi Taluks of Coimbatore District. The waste dumped was re-transported to Kerala after the intervention of Tamil Nadu Pollution Control Board which took up the matter with the Kerala Pollution Control Board.

Now, frequently similar incidents of illegal transport of municipal solid waste & other solid waste from Kerala State to Tamil Nadu have come to the notice of the Tamil Nadu Pollution Control Board through public complaint. Since Tamil Nadu Pollution Control Board has no infrastructure to monitor such inter-state boundary movement of Solid Waste/Bio-Medical Waste on a regular basis, it is once again requested that the Transport Commissioner, who monitors all vehicular movement in the State, could alert all the Zonal officers of Transport Department so as to watch out for such unauthorised transport of waste materials across the State borders into Tamil Nadu and also inform the District Pollution Control Board officials, which would help to avoid recurrence of such incidents.

In this regard, the Principal Secretary/ Transport Commissioner, Chennai had already sent D.O. letters dt: 24-02-2009 to all the Zonal Officers of Transport Department to inform such illegal transportation to the nearest District Pollution Control Board, the District Collector and Public Health authorities. It is requested that these instructions may be reiterated.

Yours sincerely,



(Vikram Kapur)

Encl: As above.

To

Dr.T.Prabhakara Rao, I.A.S.,
Principal Secretary/ Transport Commissioner,
Chepauk, Chennai – 600005.

Copy to:

Principal Secretary to Government,
Home, Prohibition & Excise Department,
Secretariat, Chennai – 600009.

Additional Chief Secretary to Government,
Municipal Administration and Water Supply Department,
Secretariat, Chennai - 600009.

Principal Secretary to Government,
Environment & Forest Department,
Secretariat, Chennai - 600009.

Sr. PA to Hon'ble Minister for Environment,
Secretariat, Chennai - 600009.

✓ DEE, TN PCB, Coimbatore

Annexure - 2



Transport

From
The Principal Secretary/
Transport Commissioner,
Chepauk, Chennai-600 005.

To (by Email)
All the Zonal Officers
in Tamil Nadu.

Lr. R. No. 32343/H3/2012,

Dated: 20.06.2012.

Sir,

Sub: TNPC Board - Solid Waste Management-Unauthorised transport of Bio medical waste and municipal solid waste from the State of Kerala and dumping of the same in the Pollachi Taluk, Coimbatore District - Taking action to stop such illegal dumping - Regarding.

Ref:1.This office letter No.27049/H3/2012, Dated:12.05.2012.

2.D.O.Letter NO. TNPCB/SWM/44933/2012, dated: 31.05.2012, of the Chairman, Tamilnadu Pollution Control Board, Chennai - 32.

Handwritten notes:
25/06/2012
to all D.O's
info & necessary
action to be
taken immediately
to prevent this
type of letter

Your attention is invited to this office letter first cited, wherein you were requested to instruct all the Motor Vehicle Inspectors (non-technical) in the check posts and other Motor Vehicle Inspectors to check the transportation of hazardous bio-medical waste into this State from the neighbouring States and to inform the District Pollution Control Board officials nearest to them and other officials namely District Collector, Public Health Authorities immediately to prevent the entry of unauthorized transport and dumping of solid waste mixed with bio-medical waste from the State of Kerala into the State of Tamil Nadu.

Now vide reference 2nd cited, the Chairman, Tamilnadu Pollution Control Board, has stated that the incident of illegal transport of municipal solid waste & other solid waste from Kerala State to Tamil Nadu have come to the notice of the Tamil Nadu Pollution Control Board through public complaint and he has requested to alert the officials of the Transport

Handwritten signature:
CES (S)

Handwritten initials:
MGW

Department so as to watch out for such unauthorised transport of waste materials across the State borders into Tamil Nadu and also inform the District Pollution Control Board Officials, which would help avoid recurrence of such incidents.

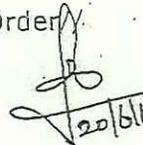
Hence, you are requested to instruct all the Motor Vehicle Inspectors (non-technical) in the check posts and other Motor Vehicle Inspectors who come across transportation of hazardous bio-medical waste should inform the District Pollution Control Board officials nearest to them and other officials namely District Collector, Public Health Authorities immediately. They should not allow the vehicles to enter into the State of Tamil Nadu. The Zonal Officers and the Regional Transport Officers are requested to monitor this item of work.

Sd/-T.Prabhakara Rao,
Principal Secretary/
Transport Commissioner,
Chennai-5

✓ Copy to:
The Chairman,
Tamil Nadu Pollution Control Board,
76, Anna Salai, Guindy,
Chennai - 32.

Copyt to:
All Regional Transport Officers
All Motor Vehicle Inspectors in Unit Offices

//By Order


K. Ganesan 20/6/12
Personal Assistant to STA

24/5/2012

DINAKARAN

கேரள மாநிலத்தின் திடக்கழிவுகளை கொட்டினால் கடும் நடவடிக்கை

கோவை ஆட்சியர் சச்சரிகளை

கோவை, மே 20: கேரள மாநிலத்திலிருந்து திடக்கழிவுகளைக் கொண்டுவந்து தமிழக கிராமங்களில் கொட்டுபவர்கள் மீது கடும் நடவடிக்கை எடுக்கப்படும் என்று கோவை மாவட்ட ஆட்சியர் மு.சுருணாகரன் தெரிவித்துள்ளார்.



அலுவலர்கள், காவல்துறை அதிகாரிகள் மற்றும் தமிழ்நாடு மாசுக் கட்டுப்பாடு வாரிய அதிகாரிகளுக்கு உரிய அறிவுரை வழங்கப்பட்டுள்ளது.

மாநில எல்லையேற முள்ள கிராமங்களில் விவசாய நிலங்களில் திடக்கழிவுகள் கொட்டுவதற்கு அனுமதி வழங்க வேண்டாம் என்று கேட்டுக் கொள்ளப்படுகிறது. இச்செயலை மீறுபவர்கள் மீது காவல்துறை மற்றும் தமிழ்நாடு மாசுக் கட்டுப்பாடு வாரிய சட்ட விதிமுறைகளின்படி கடுமையான நடவடிக்கை எடுக்கப்படும்.

இது தொடர்பாக, அவர் வெளியிட்ட செய்தி:

கேரள மாநிலத்தில் இருந்து அபாயகரமான திடக் கழிவுகளை வாரியமூலம் கொண்டுவந்து பொள்ளாச்சி வட்டத்துக்கு உள்பட்ட மாநில எல்லையோரக் கிராமங்களில் கொட்டுவதாக செய்தி வெளியானது. இதனால், அப்பகுதி மக்களிடையே பீதி ஏற்பட்டுள்ளது.

இதனிடையே தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரிய அலுவலர்களும், பிற துறை அதிகாரிகளும் மேற்படி திடக்கழிவுகளை ஆய்வு செய்தனர். இதில், கொட்டப்பட்டுள்ள திடக்கழிவுகள் நகராட்சி திடக்கழிவுகள் மற்றும் உயிரி உரம் தயாரிப்பதற்கு உகந்த தான தொழிற்சாலை திடக்கழிவுகள் என்பதைக் கண்டறிந்துள்ளனர்.

மேலும், அந்த திடக்கழிவுகள் மருத்துவக்கழிவோ அல்லது அபாயகரமான தீவிர விளைவிக்க கூடிய திடக்கழிவோ அல்ல என்பதும் ஆய்வில் கண்டறியப்பட்டுள்ளது.

கடந்த ஏப்ரல் மாதம் கொட்டப்பட்ட திடக்கழிவு மருத்துவ திடக்கழிவு என்று செய்தி வெளியானது. அதை தமிழ்நாடு மாசுக் கட்டுப்பாடு வாரிய அதிகாரிகள் ஆய்வு செய்தபின் நகராட்சி திடக்கழிவு என்பது உறுதியானது.

இம்மாதிரியான சம்பவம் இனிமேல் நடைபெறாமல் இருக்க, மாநில எல்லையோரம் உள்ள சோதனைச் சாவடி, வட்டாரப் போக்குவரத்து

விலகாய நிலங்களில் கொட்டப்படும் திடக்கழிவு, சீங்கிழைக்கும் கழிவுகள் அல்லது மருத்துவக்கழிவுகள் என்பது உறுதி செய்யப்பட்டுள்ளது. திடக்கழிவுகளைக் கொட்டியுள்ள நிலத்தின் உரிமையாளர், கழிவுகளை ஏற்றிவந்த வாரிய ஓட்டுனர் மற்றும் உரிமையாளர் மீது சுற்றுச்சூழல் (பாதுகாப்பு) சட்டம், 1986-ன் கீழ் நடவடிக்கை எடுக்கப்படும்.

இச்சட்டத்தை மீறுபவருக்கு ஐந்து ஆண்டு கால சிறைத் தண்டனை, அபராதமாக ரூ. 1 லட்சம் அல்லது இரண்டும் சேர்த்து பெற்றுத் தர வாய்ப்புள்ளது.

இம்மாதிரியான அசம்பாவிதம் எதுவும் நிகழ்ந்தால், உடனடியாக காவல்துறை, தமிழ்நாடு மாசுக் கட்டுப்பாடு வாரியம் மற்றும் வருவாய்த் துறைக்கு தகவல் தெரிவிக்க வேண்டும்.

மேலும், கொட்டப்படும் திடக்கழிவுகளின் தரத்தை அறிய தமிழ்நாடு மாசுக் கட்டுப்பாடு வாரியம் தனது கருத்தை அளிப்பதற்குத் தயாராக உள்ளது. மாவட்ட சுற்றுச்சூழல் பொறியாளர் காமராஜை 80560 42206 என்ற எண்ணில் தொடர்பு கொள்ளலாம் என்று தெரிவித்துள்ளார்.

MINUTES OF THE MEETING HELD BY THE HON'BLE MINISTER FOR ENVIRONMENT AND THE CHAIRMAN, TNPCBOARD WITH CBE DISTRICT COLLECTOR AND 12 DEES OF TNPCBD FROM BORDER DISTRICTS ON 22.06.2012 AT CBE DISTRICT COLLECTORATE TO STOP ILLEGAL DUMPING OF SOLID WASTES FROM KERALA STATE AT THE LANDS OF BORDER DISTRICTS OF TAMILNADU

PRESENT:

- 1) HON'BLE MINISTER FOR ENVIRONMENT
- 2) THE CHAIRMAN, TNPCBOARD
- 3) DISTRICT COLLECTOR, COIMBATORE DISTRICT
- 4) COMMISSIONER, CBE CORPORATION
- 5) SUPERINTENDENT OF POLICE, RURAL, COIMBATORE
- 6) DEPUTY TRANSPORT COMMISSIONER
- 7) DEES FROM BORDER DISTRICTS OF TAMILNADU
- 8) ASSISTANT DIRECTOR, PANCHAYAT
- 9) ASSISTANT DIRECTOR, TOWN PANCHAYAT
- 10) DEPUTY COMMISSIONER, COMMERCIAL TAX

The District Collector welcomed the Hon'ble Minister for Environment. The Chairman of TNPCB and other officials of various departments were present at the meeting.

The Hon'ble Minister for Environment briefed about the water & air pollution caused by the illegal transporting and dumping of solid wastes from other states into Tamilnadu. Hon'ble Minister was very much concerned about the news published in the media and news papers. Hon'ble Minister also enquired the officials about the action taken to stop such incidents. The District Collector, Superintendent of Police, Deputy Commissioner of Transport, DEE/TNPCB/CBE explained the action taken to stop these activities so far.

The Chairman, TNPCB has informed that this trafficking of solid waste can be avoided if there is strict vigil at the State border check posts and advised the Police department, Transport department and TNPCB to work jointly to solve these problems.

The President of Kurichi-Vellalore Pollution Control Committee has explained the difficulties faced by the public regarding air & water pollution due to the municipal waste dump yard at Vellalore. The Commissioner, Coimbatore Corporation explained the action taken so far and the action proposed to solve these problems. The Hon'ble Minister advised the Commissioner, Coimbatore Corporation to take steps to solve these problems immediately.

In order to keep strict vigil on such incidents and to have effective monitoring on the movement of solid waste in the border Districts of Tamilnadu, the Hon'ble minister for Environment has advised the officials to take action as below:

- 1) All the DEE's of TNPCB in the border districts of Tamilnadu are instructed to meet the respective District Collectors and explain the facts about the incidents of illegal dumping of hazardous wastes from other states into Tamilnadu.
- 2) All the DEE's shall co-ordinate with the District Collectors, Police Department, Transport Department to take proactive steps so as not to permit those hazardous wastes from other States.
- 3) A committee shall be formed with Tte District collector as Convener including officials of other departments such as Police, Transport, Commercial tax and Local body of the border districts to stop the entry of illegal transport of such hazardous wastes from other Sates.
- 4) Regional transport officers shall find out the list of solid waste/liquid waste transporters/operators and communicate them officially not to engage in such illegal movement of wastes from other states into Tamil Nadu State, explaining them that their permit will be cancelled and legal action will be taken against them if those operators/transporters are caught.
- 5) Whenever such incidents happen, the District Collectors shall take action to cancel the permit of such illegal transporters and give press release about the action taken immediately.
- 6) The Superintendent of Police shall keep strict vigil on the check posts to stop the movement of such illegal vehicles into Tamil Nadu.

Effective Management of MSW at Vellore site

- 1) Coimbatore Corporation has to expedite the action to complete works of scientific landfill facility at Vellore site within 4 months.
- 2) Coimbatore Corporation has to take action to solve the problems of mosquitoes and flies immediately so as to render relief to the nearby residents.
- 3) The DEE/TNPCB/CBE shall collect the leachates of the SLF facilities provided at the Vellore site and wells in the nearby residential area and analyse the same for its pollutants.
- 4) Coimbatore Corporation shall take steps for door to door collection to ensure segregation of wastes at the source itself by initiating a trial run basis in some wards so as to keep them as a model scheme for others.
- 5) Coimbatore Corporation shall explore the possibilities of latest technology for the disposal of garbage and sewage.

- 6) For further expansion of the facility the Corporation shall explore possibilities to identify a new site other than the present site at Vellalore.

The District Collector concluded the meeting with an assurance that the District administration will give their full support to avoid illegal transporting and dumping of solid wastes from other States.

[Signature]
For Chairman

Annexure - XVIII



TAMILNADU POLLUTION CONTROL BOARD

From

To

P.Asokan M.Tech., MBA.,
District Environmental Engineer
Coimbatore South,
Tamilnadu Pollution Control Board
42-D, S.N.R. College Road,
Peelamedu,
Coimbatore-641004.

The Member Secretary,
Tamilnadu Pollution Control Board,
76, Mount Salai,
Guindy,
Chennai-600032.

Lr.No:DEE/TNPCB/CBE/F.CBE.433 SW/2012, dt: 31.10.2012

Sir,

Sub	: TNPC Board -Solid Waste transported from Thrissur Corporation, Kerala State to Tamilnadu- report submitted - reg.
Ref	: Public complaint received on 28.10.12.

I submit the following pertaining to the public complaint regarding the transport of Vegetable waste from Thrissur Corporation, Kerala State to Tamilnadu.

On 28.10.12 a public complaint was received over phone that vegetable waste from Thrissur Corporation, Kerala State was being transported to Salem, Tamilnadu via Walayar Check post. On enquiry with the Police check post at Walayar, it was reported that the lorry was allowed as it was having Certificate dt.25.10.12 from Thrissur Corporation about the transport of the vegetable waste to Thiru.S.M.Bhaskar of M/s. Spark Energy located at 125-G, Ramapurampudur Main Road, Namakkal-637001.

In this regard Thiru. S.M.Bhaskar of M/s.Spark Energy was contacted and it was told that the said waste is to be sent to M/s. Hanjer Bio tech Energy PVT LTD, located at Chettichavadi Village, Salem District. The same was intimated to the District Environmental Engineer, TNPC Board, Salem and Namakkal to take necessary action.

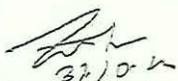
*Dispatched by
CBE at Salem
from Coimbatore.*

In this regard, it is submitted that strict vigil is being kept in the border check posts of the district in coordination with the concerned departments through the District Collector to prevent the entry of such waste and dumping the same in Tamilnadu.

Based on the similar incidents that have occurred in the past in Coimbatore district, the Member Secretary, Kerala State Pollution Control Board was addressed vide Chairman, TNPC Board's letter dated 09.08.2010 to prevent the entry of the waste into the Tamilnadu State. In this regard it is submitted that The Chairman, Kerala state Pollution Control Board may again please be suitably addressed to take necessary action stop sending solid waste from Kerala state into the state of Tamilnadu.

Copies of the documents received from the Walayar Police Check post, Coimbatore District with respect to the transport of the waste on 27.10.2012 are enclosed herewith for kind reference please.

This is submitted for favor of information and necessary action please.


District Environmental Engineer,
TNPC Board, Coimbatore South.

Encl. As above.





Thrissur - 680 001
Phone - 2422020
2422070
2428550
2428050
2422420

THRISSUR CORPORATION

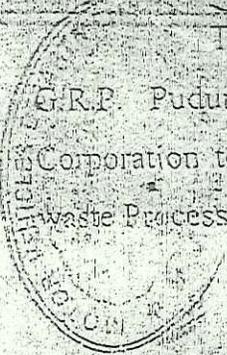
21742/12

Date 25/10/12

412126/A
2013

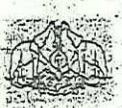
To Whom It May Concern

This is to certify that Sri S.M. Bhaskar, "Spark Energy" 25
G.R.P. Pudur, Main Road, Namakkal is authorised by the Thrissur
Corporation to transport waste collected from the Corporation area to the
waste Processing plant, at Selam, Tamil Nadu by vehicle No. KA 51C 9603



Secretary,
Thrissur Corporation.

Print Back



KERALA COMMERCIAL TAXES DEPARTMENT
e-Consignment Declaration

Form No.8F
[See Rule 66 (6)]

Vehicle Type : LORRY Token Number : 320000/2012-13/1869818
 Vehicle Number : TN33AF9255 Driver Address :
 Driver Name : JAYAKUMAR Expecting Check Post : WALAYAR - CT-CHECK POST
 Driver License No : 2470/13 Expecting Date : 27-Oct-2012
 Owner Name & Address : Vehicle Permit No :

1) Consignor : UNREGISTERED CORPORATION TRISSURE Consignee/Delivery : SPARK ENERGY, NAMAKKAL

Nature of Transaction : Inter-State Sales

Sl. No.	Invoice No.	Invoice Date	Commodity	Quantity	Weight	Value (in Rs)
1	114	25-Oct-2012	AGRICULTURAL AND MUNICIPAL WASTE CONVERSION DEVICES	1 LOAD	15500 KGS	7,750.00

....., the consignor/consignee/representative hereby declare that the information furnished above are correct and complete.

Date : 27-Oct-2012 07:50 PM

Name & Signature



TAMILNADU POLLUTION CONTROL BOARD

From	To
K.Ravichandran B.E.(Hons)., M.Tech., District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South, 42-D, SNR College Road, Peelamedu, Coimbatore-641004.	The Chairman, Tamilnadu Pollution Control Board, 76, Anna salai, Guindy, Chennai-600 032.

Letter No.DEE/TNPCB/F.Kerala Waste/2013, Dated. 03/07/2013

Sir,

Sub:TNPC Board –Transport of Municipal solid waste from Kerala State to
Tamilnadu- report submitted - reg

Ref: Complaint received from Coimbatore corporation on 03/07/2013.

I submit the following report pertaining to the Complaint received from Coimbatore Corporation on 03/07/2013 regarding transportation of Municipal solid waste from Kerala State and made attempts to dump the waste in Vellore dumping yard of Coimbatore Corporation.

In the early hours of 03/07/2013, a lorry bearing Reg No TN27 3399 carrying municipal solid waste from Cochin Airport, made attempts to dispose the waste transported from Kerala state in Vellore dumping yard and the vehicle was stopped by the security and the vehicle along with the waste was handed over to B13 Police station, Pothanur.

On receiving the information from Corporation, the vehicle was inspected by the DEE,TNPCB,CBE(south) along with AEE. The vehicle was completely covered with Tarpaulin sheet and solid wastes were found packed in small HDPE and LDPE bags. The Inspector of Police, Pothanur reported that the vehicle was carrying the said waste from Cochin Airport and the driver of the Vehicle was remanded and reported that further enquiry is in progress.

In this connection the Inspector of Police was advised to send back the waste to Kerala state for disposal after completing the legal procedure to file the case against the owner of the Vehicle.

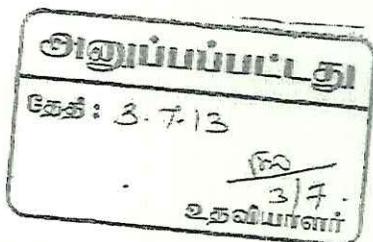
The vehicle TN 27 3399 is registered at Salem RTO office.

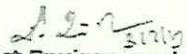
The Vehicle owner address is

Tmt A.Aaimelu:W/o M.Appusamy,
D.No 33/13-Pattaneri Post,
Mettur Tk; Salem District

In this connection the RTO, Salem may be directed to cancel the permit given to the said vehicle. The Superintendent of Police(Rural), Coimbatore may be addressed to have strict vigil in the Police check post at Walayar to stop illegal transportation of waste from Kerala state in future.

This is submitted for favor of kind information and necessary action please.




 District Environmental Engineer,
 TNPC Board, Coimbatore(South)

View of the vehicle with Tarpaulin cover



To identify the waste a portion of tarpaulin cover was removed



[Handwritten signature]
23/8

[Handwritten signature]
District Environmental Engineer,
TNPC Board, Coimbatore(South)



Annexure - 22

TAMILNADU POLLUTION CONTROL BOARD

From
K.Ravichandran.B.E.(Hons),MTEch.,
District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South Office
42-D, S.N.R. College Road
Peelamedu, Coimbatore - 4.
(8056042243)

To
Inspector of Police,
B-13, Podanur Police Station,
Podanur,
Coimbatore.

Letter No.DEE/TNPBC/F.No(Kerala waste)/2013 dt 22.07.2013

Sir,

Sub : TNPC Board - O/o. DEE, Coimbatore (s)- Public Complaints-
Illegal transportation of plastic waste from Kerala state -Action to
be taken-reg.

Ref: 1.District Collectors D.O.Ref No.FCBS/433/2012 DT 01/12/2012
addressed to SP(Rural)

With reference to the above, I am to inform that it was brought to the notice of Tamilnadu Pollution Control Board, a goods carrier vehicle bearing Reg No.HR 38 Q 8503 have transported plastic waste from Kerala state and made attempts to dispose the waste near Podanur and the vehicle was caught by the public and handed over to Podanur police station. The vehicle was inspected by AEE Tamilnadu Pollution Control Board on 21.07.2013 and it was found that the vehicle contains plastic waste (Thermocol-Polystyrene waste).

In this connection, it is informed that indiscriminate such disposal of plastic waste will affect the Soil, Water and Air quality and will pollute the overall Environment in that area. As per the provisions of Environment Protect Act-1986, Tamilnadu Pollution Control Board is empowered to take legal action against the manufacturing units. But in this case the manufacturer is not identified and the manufacturing unit seems to be located outside the Jurisdiction of Tamilnadu Pollution Control Board.

Hence I kindly request you to take action legal action against the lorry driver and the owner of the vehicle under the relevant provisions of Indian Penal Code. Further it is advised after completing the necessary legal formalities required under IPC, the waste shall be sent back to the origin. If it is not possible the waste shall be disposed in consultation with Tamilnadu Pollution Control Board and Coimbatore Corporation.

The action taken on the Complaint petition shall be intimated to this Office early.The complaint petition may be acknowledged.

[Signature]
District Environmental Engineer
TNPC Board, Coimbatore (South.)

Copy submitted to

1. Superintendent of Police (Rural), Coimbatore.
-With a request to increase the vigil at Walayar Police check post to prevent such incidents in future.
2. The District Collector-for kind information please.
3. The Chairman, TNPCB, Chennai for kind information please.
4. The Member Secretary, TNPCB, Chennai for kind information please.
5. The JCEE, Monitoring, Coimbatore for kind information please.

Sir, Received the one copy R. R. Prabhakar 22.10.13

தமிழ்நாடு காவல் துறை

அலுவலர்

பெறுநர்

காவல் ஆய்வாளர்,
பி-13 போத்தனூர் காவல் நிலையம்,
சட்டம் மற்றும் ஒழுங்கு,
கோவை மாநகர்.

மாவட்ட சுற்று சூழல் பொறியாளர் அவர்கள்
தமிழ்நாடு மாசகட்டுப்பாட்டு வாரியம்,
நெ. 42D S.N.R. College Road,
பீளமேடு, கோவை.



நாள் : 23.07.2013.

அய்யா,

பொருள் : வழக்கு - குற்ற வழக்கு - பார்வையில் கண்ட வழக்கில் கைப்பற்றப்பட்ட பிளாஸ்டிக் கழிவுகள் குறித்து ஆய்வு செய்து சான்று வழங்க கோருவது சம்மந்தமாக.

பார்வை : Coimbatore City B-13 Podanur PS Cr.No: 847/2013, w/s 75(1)(c) TNCP ACT & 278 & 290 IPC, Dated: 22.07.2013.

பார்வையில் கண்ட வழக்கில் கைப்பற்றப்பட்ட கண்டெய்னர் லாரி நெ. HR 38 Q 8503 நேசனல் பர்மிட் லாரியில் கேரளாவில் இருந்து கொண்டு வந்திருந்த பிளாஸ்டிக் கழிவுகளை கோவை மாநகர் பி-13 போத்தனூர் காவல் நிலைய சரக வெள்ளூர் - கஞ்சிக் கோணம்பாளையம் பிரிவில் கொட்ட வந்த போது பொதுமக்களால் விடக்கப்பட்ட வழக்குப் பதிவு செய்யப்பட்டுள்ளது. மேற்படி கழிவு குப்பையை ஆய்வு செய்து கீழ்க்கண்ட கேள்விகளுக்கு சான்று வழங்கும்படி கேட்டுக் கொள்ளப்படுகிறது.

1. மேற்படி கழிவுகளில் மருத்துவக் கழிவுகள் ஏதேனும் உள்ளனவா?
2. மேற்படி கழிவுகளால் மனித உயிருக்கு பாதிப்பு ஏற்பட வாய்ப்புள்ளதா?
3. மேற்படி கழிவுகளில் நச்சுத் தன்மை உள்ளனவா?
4. மேற்படி கழிவுகளில் சுற்றுச் சூழலுக்கு பாதிப்பு ஏற்படுகிறதா?
5. மேற்படி கழிவுகளில் வேறு ஏதாவது பொதுவான பாதிப்புகள் ஏற்படுமா? என்ற வினாக்களுக்கு சான்று கொடுத்து புலன்விசாரணைக்கு உதவுமாறு கேட்டுக் கொள்ளப்படுகிறது.

நகல்

துணை ஆணையர், கோவை மாநகராட்சி, கோவை.

INSPECTOR OF POLICE
 B-13, PODANUR PS (UO)
 COIMBATORE CITY



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

அனுப்புநர்
க.இரவிச்சந்திரன், பி.இ.(ஹானர்ஸ்), எம்.டெக்.,
மாவட்ட சுற்றுச்சூழல் பொறியாளர்
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
கோயம்புத்தூர் தெற்கு
42-டி, எஸ்.என்.ஆர்.கல்லூரி சாலை,
பீளமேடு, கோயமுத்தூர் - 641 004.

பெறுநர்
காவல் ஆய்வாளர்,
பி-13 போத்தனூர் காவல் நிலையம்
சட்டம் மற்றும் ஒழுங்கு,
கோவை மாநகர்.

கடித எண்.மாசு(சு.பொ/ த.நா.மா.க.வாரியம்/ கோவை(தெ)/2013 நாள்.24.07.2013

அய்யா,

பொருள் : த.நா.மா.க.வாரியம் - மா.சு.சு.பொ அலுவலகம், கோவை தெற்கு -
கேரளாவில் இருந்து கொண்டு வந்த பிளாஸ்டிக் கழிவுகள் குறித்து
சான்று வழங்குதல் -தொடர்பாக.

பார்வை : காவல் ஆய்வாளர் அவர்களிடம் இருந்து பெறப்பட்ட கடித
நாள் 23.07.2013

பார்வையில் காணும் கடிதத்தில் கோரப்பட்டுள்ள விவரங்களுக்கு கீழ்க்கண்டவாறு பதில்
அளிக்கப்படுகிறது.

1. இவ்வழக்கில் கைப்பற்றப்பட்ட கண்டெய்னர் (பதிவு எண்.HR 38.Q8503) லாரியை 21.07.2013
அன்று இவ்வலுவலகத்தில் பணிபுரியும் உதவி சுற்றுச்சூழல் பொறியாளர்
திரு.இரா.வெங்கடேசன் அவர்களால் ஆய்வு செய்யப்பட்டது. மேற்படி கண்டெய்னரில்
இருந்தது தெர்மோகோல்.(Thermocol) கழிவுகள் ஆகும். இக்கழிவுகள் பிளாஸ்டிக் வகைக்
கழிவுகளை சார்ந்ததாகும். இது (Polystyrene) பாலிஸ்டெய்ரின் என்ற வேதிப்பொருட்களால்
ஆனது. இக்கழிவுகளில் மருத்துவ கழிவுகள் இல்லை.
2. மற்றும் 3. இக்கழிவுகளால் மனித உயிருக்கு நேரடியான பாதிப்புகள் இல்லை என்றாலும்
பொது இடங்களில் கொட்டப்பட்டு குப்பைகளுடன் எரிக்கப்படும் பொழுது டையாக்சின் போன்ற
நச்சு வாயுக்கள் வெளியேற்றப்பட்டு மனித உயிர்களுக்கு புற்று நோய் போன்ற கொடிய நோய்
ஏற்பட்டு மரணம் ஏற்பட வாய்ப்பு உள்ளது.
3. மேற்படி கழிவுகள் வெளியில் கொட்டப்படும் பொழுது அப்பகுதியின் மண் மாசுபடுகிறது.
மற்றும் குப்பைகளுடன் எரிக்கப்படும் பொழுது காற்று மாசுபடுகிறது. மேலும் அக்கழிவுகளுடன்
உள்ள உணவு பொருட்களை விலங்குகள் உண்ண முற்படும் பொழுது பெரிய பாதிப்பு
ஏற்படுகிறது. இக்கழிவுகளை மட்க வைக்க முடியாது. மற்ற குப்பையுடன் சேர்த்து உரமாக
மாற்ற முடியாது. இவற்றை அழிப்பதற்கு 2 வழிகள் மட்டுமே உள்ளன.

(i) இக்கழிவுகளை மறு சுழற்சி செய்யும் தொழிற்சாலைகளுக்கு அனுப்பி மறு சுழற்சி
செய்து மீண்டும் பயனுள்ள பொருட்களாக உருவாக்கலாம்.

(ii) சிமெண்ட் தயாரிக்கும் தொழிற்சாலைகள் போன்ற உயரிய வெப்பக்
கலன்களைக் கொண்ட தொழிற்சாலையில் எரித்து அழிக்கலாம்.
எரிக்கப்படும் கலன்களின் வெப்பநிலை 800°C குறையாமல் இருந்தால்
மட்டுமே டையாக்சின் போன்ற கொடிய வாயுக்கள் உற்பத்தியாகாது.

கட்டுப்பாடற்ற முறையில் திறந்த வெளியில் இக்கழிவுகளை கொட்டுவது மனித
உயிர்களுக்கும், விலங்குகளுக்கும், சுற்றுச்சூழலுக்கும் அதிக பாதிப்புகளை ஏற்படுத்தும்.

Sr. *Received* *copy*
v. [Signature]

மாவட்ட சுற்றுச்சூழல் பொறியாளர்
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
கோவை(தெற்கு)

Annexure - XXI

Dr. M. KARUNAGARAN, I.A.S.
DISTRICT COLLECTOR,
COIMBATORE - 18



OFF : 0422 - 2301320
RESI : 0422 - 2222230
FAX : 0422 - 2301523

D.O. Lr.No.DC/CBE/SWM/2013 dt. 19 .08.13.

Respected Madam,

Sub : District Administration, Coimbatore - unauthorized transport of Municipal Solid Waste/Bio Medical Waste from the state of Kerala and dumping the same in the Coimbatore District - Action to be taken to stop such illegal practice from Kerala State - Request to Chief Secretary to Kerala State - reg.

Ref : Meeting conducted by the Honorable Minister for Environment on 22.6.2012 at Coimbatore Collectorate.

I am to inform that to stop illegal transportation of Bio Medical Waste and Municipal Solid Waste from Kerala State and dumping the same in Coimbatore District, the District administration is taking various steps. In this connection, a meeting was conducted by the Honourable Minister for Environment and by the Chairman, Tamilnadu Pollution Control Board, with the District Collector, Coimbatore at District Collectorate, Coimbatore on 22.6.2012. As per the decision taken in the meeting, a Committee consisting of the following officials was formed in the Coimbatore District.

1. District Collector, Coimbatore District - Chairman
2. District Environmental Engineer, Coimbatore South
3. District Environmental Engineer, Coimbatore North
4. Superintendent of Police (Rural) Coimbatore.
5. Deputy Transport Commissioner, Coimbatore
6. Joint Commissioner (Enforcement), Commercial Tax Department, Coimbatore.
7. Sub-Collector, Pollachi.
8. Revenue Divisional Officer, Coimbatore.
9. Assistant Director, Town Panchayat, Coimbatore.
10. Assistant Director, Village Panchayat, Coimbatore.

..2..

Under the guidance of the District Collector strict vigil is made at the check post located at Walayar and Pollachi to prevent illegal transportation of Bio Medical Waste/Municipal Solid Waste from the Kerala State.

However, in recent times Municipal Solid Waste from Kerala State is transported and dumped in Coimbatore District eluding the strict vigilance at the check posts. Such vehicles are caught and handed over to Police and legal action is taken under suitable sections of Indian Penal Code. The waste is being transported in closed containers to elude the officials at check post. The District administration is taking its full efforts to prevent such dumping of waste from Kerala State.

In this connection, it is kindly requested that the Chief Secretary to Kerala State Government may be requested to direct the local bodies in Kerala State that the Municipal Solid Waste/Bio Medical Waste generated in their jurisdiction shall not be transported to Tamilnadu and to take necessary steps to stop such transport of Municipal Solid Waste/Bio Medical Waste to Tamilnadu. The Chief Secretary to Kerala State Government may also be requested to direct the Officers of the concerned Departments, Check Post Officials in Kerala Side to send back these kind of vehicles carrying garbages and wastes and not to allow their transportation to Tamilnadu.

Thanking You,

With my compliments

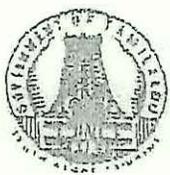
Yours Sincerely,

M. Karunakaran
(M. KARUNAGARAN)

To
Tmt. Sheela Balakrishnan, IAS
Chief-Secretary, Fort St. George,
Chennai - 600 009.

MOST IMMEDIATE / BY FAX

Tmt. V. Amuthavalli, I.A.S.,
Deputy Secretary to
Government



Municipal Administration
and Water Supply
Department
Secretariat, Chennai-8

D.O. Letter No.21017/MC.II/2013-1, dated 30.09.2013

Dear Thiru Karunakaran,

Sub: District Administration, Coimbatore - Unauthorized transport of Municipal Solid Waste/Bio Medical Waste from the state of Kerala and dumping the same in the Coimbatore District - Action to be taken to stop such illegal practice from Kerala State - Report called for - Reg.

Ref: From the District Collector, Coimbatore, D.O. Lr. No. DC/CBE/SWWM/2013, dated 18.08.2013.

Kind attention is invited to your letter cited, wherein it has been stated that the District administration is taking various steps to stop illegal transportation of Bio Medical Waste and Municipal Solid Waste from Kerala State and dumping the same in Coimbatore District.

2. In this connection, I am to request you to send a report which contains the following details, to the Government, urgently:-

1. The list of specific locations in which the waste are dumped in Tamil Nadu
2. The composition of the waste dumped
3. Frequency of dumping the waste
4. Estimation of the volume of wastes dumped
5. Source / location in Kerala State from where they are transported
6. Any action taken by the Government of Kerala so far to restrict this movement

3. I request you to kindly treat this as "Most Urgent" and send your report by return fax.

Yours sincerely,

[Signature]
20.9.13

To
Thiru M. Karunakaran, I.A.S.,
District Collector,
Coimbatore

~~Annexure~~
Annexure - XIII

From
Dr. M. Karunakaran, I.A.S.,
District Collector,
Coimbatore.

To:
The Principal Secretary to
Government,
MA&WS Department, Secretariat,
Chennai - 600 009.

Ref. 72/2013/CA Dated: 28.9.2013

Sir,

Ref: : Dumping of solid waste from Kerala State into
Coimbatore District - Regarding

I herewith enclose the report as called for in the telephonic conversation
today (28/9/2013). This is for kind perusal.

Yours faithfully,

~~Dr. M. Karunakaran~~
COLLECTOR,
COIMBATORE

Encl: 1

DUMPING OF WASTES FROM KERALA STATE

ADDITIONAL DETAILS

S.No.	Village of Dumping	Composition of waste	Frequency / Date of dumping	Volume of dumping	Source of waste	Action taken by Kerala state	Remarks
1.	Semmanmpathi Village Pollachi Tk	Municipal Solid Waste	29/04/2012	One truck	Keral state	NIL	Waste sent back to Kerala state.
2.	Ramapattinam Village Pollachi Tk	Industrial solid waste	18/05/2012	Three truck	M/s Gelatin India Ltd, Ernakulam	NIL	Waste sent back to the Industry
3.	Madukkarai Village (Coimbatore South Taluk)	Sewage (Septic Tank Waste)	20/04/2013	10000 Lit	Private house near Palakkad	NIL	Case is registered at K.Chavadi Police station (FIR No.142/2013) Tanker lorry No TN 66-2639. Case is under Trial
4.	Vellalore (Coimbatore South Taluk)	Municipal Solid Waste	03/07/2013	One truck	From Cochin Airport	NIL	Case is registered at B-13, Podanur Police station and convicted (Vehicle No.TN27-3399)
5.	Vellalore (Coimbatore South Taluk)	Thermocol (Plastic Waste)	21/07/2013	One truck	From godown near ernakulam	NIL	Case is registered at B-13, Podanur Police station (PS Cr No 847/2013) Tanker lorry No HR-38 Q 8503. convicted


 DISTRICT ENVIRONMENTAL ENGINEER,
 TNPCB, CBS



o/c
Annexure - XXIV
Sakar 500

TAMILNADU POLLUTION CONTROL BOARD

From

K.Ravichandran.B.E.(Hons),MTEch.,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Coimbatore South Office,
42-D, S.N.R. College Road,
Peelamedu, Coimbatore - 4.

To

The Member Secretary
Tamilnadu Pollution Control Board
Chennai - 32.

Letter No.DEE/TNPCB/Dumping of Solid Waste at Agriculture Land/ 2014 dt 16.12.2014

Sir,

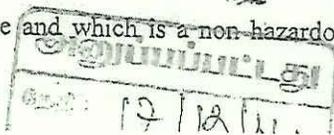
Sub : TNPC Board - O/o. DEE, Coimbatore (South) - Dumping of Solid Wastes at Thiru. Muthukrishnasamy's Agriculture Land at Gopalapuram, Pollachi Taluk, Coimbatore District - Telephonic Call received from the Complainant - Report submitted - Reg.

Ref : Telephonic Message received from Complainant Mr. Suresh dated: 11.12.2014.

With reference to the above, I am to inform that a telephonic Message was received from Mr. Suresh on 11.12.2014 (Thursday) regarding transportation of waste from Kerala and dumping the wastes at Thiru. Muthukrishnasamy's Agriculture Land at Ramapattinam village, Pollachi Taluk, Coimbatore District.

In this connection, complaint investigation was done at the early hours on 12.12.2014 by TNPCB officials. During inspection, it was noticed that Thiru. Muthukrishnasamy's Agriculture land was dumped with solid wastes. The wastes contain coir and some amount of rubber /foam waste. Further, it was learnt that the wastes were brought from near-by unit of Kerala State namely M/s. Pyarelal Foams (P) Limited, 1V/507, Kozhipathy Village, Vannamadai Post & Taluk, Chittur, Pallakkad District. Moreover, the wastes were shifted through village road from the unit to Thiru. Muthukrishnasamy's Agriculture land with the consent of land owner to Tamilnadu. The unit was advised to take back the coir& foam wastes from the Agriculture land and also it was instructed to Thiru Muthukrishnasamy not to use these wastes as manure.

Subsequently, a telephonic Message was received from President of Ramapattinam Village on 13.12.2014 and reported that the waste in the Agriculture land was not taken back by the unit authorities and the land owner and was covered with outside sand. In this regard again, the unit authorities were contacted and it was instructed to take back the wastes and the unit had agreed to do it. However the same has not been removed so far. The wastes were buried / covered with soil and sand. The wastes contain 80 % of Coconut fiber waste / Coir pith and 20 % of rubber waste and which is a non-hazardous solid waste generated from the said industry (Located in Kerala State).



In this regard, it is submitted that the Kerala State Pollution Control Board may be requested to instruct the unit of /s. Pyarelal Foams (P) Limited, 1V/507, Kozhipathy Village, Vannamadai Post & Taluk, Chittur, Pallakkad District, Kerala to remove the solid wastes dumped illegally in the land of Thiru. Muthukrishnasamy, Gopalapuram, Pollachi Taluk, Coimbatore District, so as to avoid Law and Order problem in the border districts.

This is submitted for kind information and taking further necessary action please.


District Environmental Engineer,
TNPC Board, Coimbatore South.

Encl: 1.Photos.

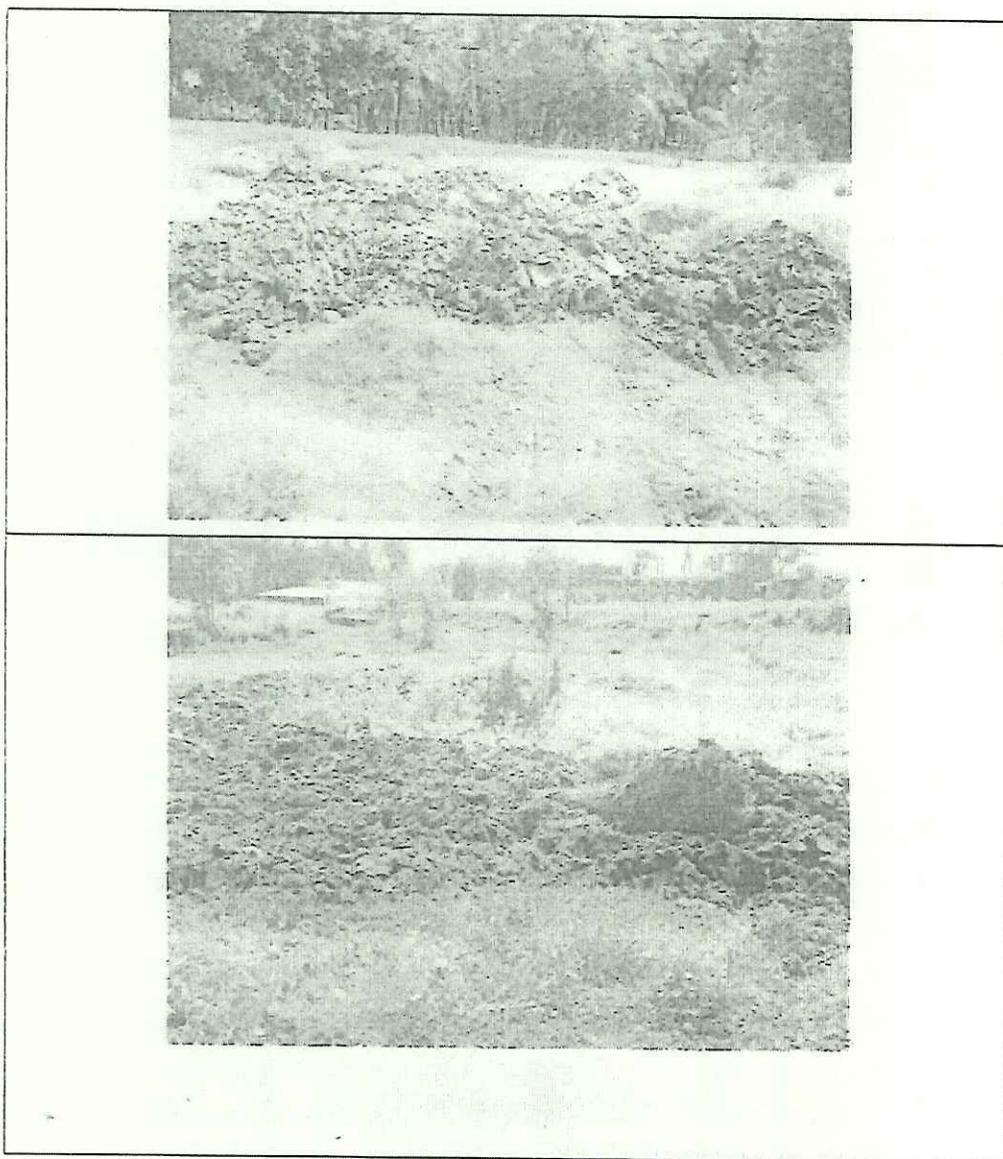
Copy Submitted to

1. District Collector, Coimbatore.
2. Joint Chief Environmental Engineer (MS), Tamilnadu Pollution Control Board, Coimbatore.

PHOTOS TAKEN ON 12.12.2014

Dumping of Solid Wastes (Coir & Foam Wastes) at Thiru. Muthukrishnasamy's
Agriculture land, Gopalapuram, Pollachi Taluk, Coimbatore District.







Annexure - XXV

TAMILNADU POLLUTION CONTROL BOARD

From

To

Mr. A. Shanmugam M.Tech., MBA
District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South Office
42-D, S.N.R. College Road
Peelamedu, Coimbatore - 04.

The Chairman
Tamilnadu Pollution Control Board
76, Mount Salai
Guindy
Chennai - 600 032.

Lr.No. DEE/TNPCB/Solid Waste/CBE(S)/2016 Dt.15.09.2016

Sir,

Sub : TNPCB - O/o. DEE, CBE South - Kerala Poultry Waste dumping in the land owned by Mr.P.Manikandan, SF No.74/2, etc., Poosanaickenthaly Village, Chikkarayapuram Panchayat, Pollachi Taluk, Coimbatore District - Action taken - Submitted - Reg.

Ref : Telephonic information received from the public on 12.09.2016

* * * * *

I submit that on 12.09.2016 at 8:00 AM telephonic information had been received from the public stating that bio-medical waste was disposed at Poosanaickenthally Village, Pollachi Taluk. The District Environmental Engineer and Assistant Engineer of this office had inspected the said site along with the public on the same day and the following were observed:

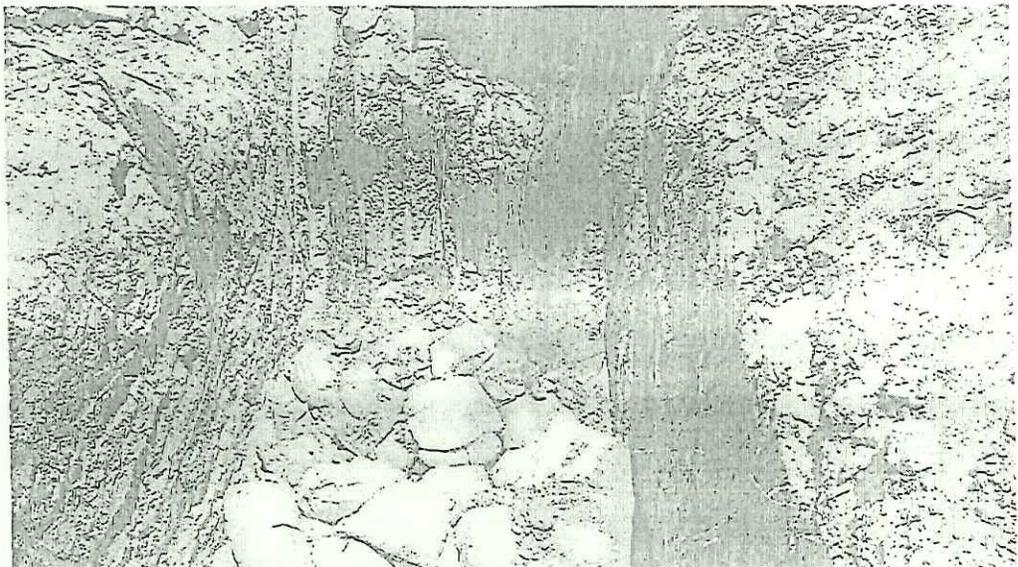
- 1) The public informed that the concern land is owned by Mr.P.Manikandan, SF No.74/2, etc., Poosanaickenthally Village, Chikkarayapuram Panchayat, Pollachi and doing pig farming activity. The vehicle (Reg. No. KL-32 B-5949) carrying around 1 - 1.5 tonne of poultry waste was caught by the public during dumping on his own agricultural land around 3:30 AM.
- 2) During inspection, it was ascertained that only poultry waste was transported and no bio-medical waste was found in the vehicle.



சென்னை
16/09/16



Vehicle carrying Poultry waste



Dumped Poultry waste

- 3) The said site was also inspected by Tahsildar, Pollachi and two miscreants were handed over to the Vadakkipalayam Police station, Pollachi and the vehicle has been confiscated.
- 4) The safe disposal method of the poultry waste has been formulated by the Health Officer, Ramapattinam, Pollachi.

This is submitted for your kind information.


District Environmental Engineer
TNPC Board, Coimbatore South

Encl.: 1. News published in Dinamalar dated 13.09.2016

Annexure - xxv



TAMILNADU POLLUTION CONTROL BOARD

From

K.Ravichandran, B.E.(Hons),M.Tech.,
District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South Office
42-D, S.N.R. College Road
Peelamedu, Coimbatore - 04.

To

The District Collector
Coimbatore,
Coimbatore District.

Lr.No. DEE/TNPCB/BMW/CBE(S)/2016 Dt.11.01.2016

Sir,

Sub : TNPCB - O/o. DEE, CBE South - Transportation of Fish waste
from Kerala state - Action taken - Submitted - Reg.

Ref : News received over phone by 9:20 PM on 10.11.2016.

* * * * *

With reference to the above, I am to inform that, telephonic message was received from the public residing near K.K Chavadi area regarding the transportation of Bio-medical waste from Kerala State and the vehicles were stopped near Police check post, Walayar, Coimbatore District by 9:20 PM on 10.11.2016. In this regard, the said site was inspected around 11.30 P.M on 10/01/2016 by Tamilnadu Pollution Control Board Officials and the following report is submitted.

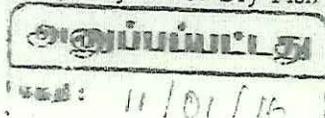
1. The following Five Nos of vehicles carrying wet fish wastes of totally 5-10 Tones of quantity from Kerala State to Poultry feed manufacturing units in Nammakal District was caught by the Public and halted near Walayar overbridge, Near Police check post, Walayar, Coimbatore district.

- > TN28 AR 9156 (PICKUP TRUCK)
- > TN28 AR 0043 (PICKUP TRUCK)
- > TN88 8192 (PICKUP TRUCK)
- > TN28 BA 1564 (PICKUP TRUCK)
- > TN45 BE 8332 (EICHER)

2. In the vehicles wastes are filled in PVC barrels and bad odour was observed.

3. The drivers of the vehicles have reported that fish wastes is transported to Poultry feed manufacturing units in Nammakkal District.

4. In this connection, Tamilnadu Pollution Control Board has issued Consent to Poultry Feed manufacturing units in Namakkal District only to use Dry Fish Wastes as one of the raw material for making Poultry Feeds.



5. As the said waste are in wet condition K.K Chavadi police was requested not to allow the vehicles inside Tamilnadu and was directed to sent back the vehicles to Kerala State and the K.K Chavadi police reported that vehicles were sent back to Kerala State around 2.30 P.M. However, news was published in Dinathanthi that vehicles carrying Bio Medical Wastes was caught near Check Post. The said wastes are only Wet Fish Wastes.

This is submitted for kind information and taking further necessary action please.

A.21
District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South Office

Encl : Photos, Paper Cutting.

Copy Submitted to

1. The Chairman, Tamilnadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai – 600 032.
2. The JCEE, Tamilnadu Pollution Control Board, Coimbatore.

Annexure - XXVI

தமிழ் நாடு காவல் துறை



அனுப்புனர் காவல் ஆய்வாளர் . மதுக்கரை காவல் வட்டம் . கோவை மாவட்டம்.	பெறுநர் மாவட்ட சற்றுதழல் அலுவலர்(D.E) அவர்கள். நவ இந்தியா. அவினாசி சாலை, கோவை மாவட்டம்.
---	--

நாள்-26.10.2016

ஐயா,

- பொருள்- வழக்கு - குற்ற வழக்கு - கைப்பற்றப்பட்ட கழிவுப்பொருட்களை ஆய்வு செய்து சான்று வழங்க கோருதல் தொடர்பாக
- பார்வை- கந்தேகவுண்டன் சாவடி காவல் நிலைய குற்ற எண் -688/2016 ஈ/பி 270 இ.த.ச
நாள்-24.10.2016

பார்வையில் கண்ட வழக்கில் கேரள மாநிலத்திலிருந்து தமிழ் நாட்டுக்குள் கொண்டுவரப்பட்ட கழிவுப்பொருட்கள் புலன்விசாரணையின் பொருட்டு கைப்பற்றப்பட்டுள்ளது. மேற்படி கைப்பற்றப்பட்ட கழிவுப்பொருட்களை ஆய்வு செய்து மேற்படி கழிவுப்பொருட்களின் தன்மை பற்றியும் அதனால் கற்றுச் சூழலுக்கும் மனிதருக்கும் தீங்கு உள்ளதா என சான்று வழங்க தரீகளை கேட்டுக்கொள்கிறேன்

இணைப்பு-

1. வழக்கின் வரலாறு
2. முதல் தகவல் அறிக்கை நகல்

காவல் ஆய்வாளர்,
மதுக்கரை காவல் வட்டம்,
கோயம்புத்தூர் மாவட்டம்.

வழக்கின் வரலாறு

கோயமுத்துர் மாவட்டம் ,கந்தேகவுண்டன் சாவடி காவல் நிலைய குற்ற எண் -688/2016 ச/பி 270
இ.த.ச நாள்-24.10.2016

கடந்த24.10.2016 ன் தேதி காலை 11.30 மணிக்கு எட்டிமடை பேரூராட்சி செயல் அலுவலர் அவரது அலுவலகத்தில் பணிபுரியும் இளநிலை உதவியாளர் செல்வ ஜெயந்தியும் என்பவரும் கந்தேகவுண்டன் சாவடி காவல் நிலையத்தில் ஆஜராகி கொடுத்த புகாரில், மதுக்கரை வட்டம், எட்டிமடை கிராமம், க.ச.எண்.176 காலையில் பட்டாதாராக உள்ள நாச்சியப்பகவுண்டர் மகன் திரு. செல்லப்பகவுண்டர் என்பவர் கேரளா மாநிலம், பாலக்காடு மாவட்டம், தோட்டுங்கல், மைத்திரிநகர், சேக்முகம்மது மகன் முகம்மது இலியாஸ் என்பவருக்கு மேற்கண்ட பூரியின் ஒரு பகுதியை வாடகைக்கு விட்டுள்ளார் என தெரியவருவதாகவும், மேற்படி வாடகைக்கு விடப்பட்ட இடத்தைப்பார்க்க அங்கு பல மூட்டைகளாக பிளாஸ்டிக் கழிவுப்பொருட்கள், துணிமணிகள், வேஸ்ட் பொருட்கள் மற்றும் இதர கழிவுப்பொருட்கள் மூட்டையாக கீழே கொட்டிக்கிடந்ததாகவும் கீழ்க்கண்ட லாரிகளில் மேற்படி மூட்டைகள் இறக்காமலும் நின்று கொண்டிருந்ததாகவும், விசாரித்த போது கேரளாவிலிருந்து சபீர் மற்றும் ஷாஜி ஆகியோர்கள் கடந்த 20 நாட்களாக கொட்டி வந்துள்ளாராக எனவும், மேற்படி கழிவுகளால் , பொது சுகாதாரத்திற்கு கேடும், சுற்றுப்புறச் சூழலுக்கு பாதிப்பும் ஏற்படுத்தி வருவதாக தெரியவருவதாகும், மேற்படி விவசாய பூரியில் அரசு அனுமதியின்றி பிளாஸ்டிக் கழிவுகள் கொட்டிவந்துள்ளதால், உரிய நடவடிக்கை மேற்கொண்டு லாரிகளை பறிமுதல் செய்ய கோரி கொடுத்த புகாரினை பெற்று மேற்படி வழக்கு பதிவு செய்யப்பட்டது .
கைப்பற்றப்பட்ட லாரிகள் விபரம்.

- 1.KL 35 B 6888
- 2.KL 09 S 27
- 3.KL 40 D 4412
- 4.KL 05 Z 9778
- 5.KL 10 AB 1412
- 6.TN 40 E 6783
- 7.KL 56 H 7229
- 8.KL 55 P 945
- 9.KL 11 P 2004
- 10.KL 11 Y 190
- 11.KL 10 AH 2538
- 12.KL 05 C 9565

- 13.KL 13 R 783
- 14 KL 11 K 4986
- 15.KL 11 T 9676
16. KL 12 D 3383
17. KA 55 869
18. KA 01 C 6407
19. TN 52 T 0039
20. TN 27 Q 6372
21. TN 49 AE 5557
22. KL 11 AK 6863
23. TN 52 A 8398

தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

அனுப்புநர் ஆ. சண்முகம், எம்.டெக்., எம்.பி.ஏ., மாவட்ட சுற்றுச் சூழல் பொறியாளர் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் (கோவை தெற்கு) 42-டி, எஸ்.என்.ஆர்.கல்லூரி சாலை பீளமேடு, கோயம்புத்தூர் - 641 004	பெறுநர் காவல் ஆய்வாளர், மதுக்கரை காவல் வட்டம், கோயம்புத்தூர் மாவட்டம்.
---	---

த.எண்.3336/மாசு.சூ.பொ/தநாமாகவா/கோவை(தெ)/ குற்ற வழக்கு/2016 நாள்.27.10.2016
 அப்பயா,

பொருள் :	தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - மா.சூ.பொ, அலுவலகம், கோவை தெற்கு - வழக்கு - குற்ற வழக்கு - கேரள மாநிலத்திலிருந்து தமிழ்நாட்டிற்கு கொண்டுவரப்பட்ட கழிவுப்பொருட்கள் கைப்பற்றப்பட்டவற்றை ஆய்வு செய்து சான்று வழங்க கோருவது - தொட்பாக.
பார்வை :	காவல் ஆய்வாளர், மதுக்கரை அவர்களின் கடித நாள் 26.10.2016.

* * * * *

பார்வையில் காணும் தங்களது கடிதத்தில் தெரிவிக்கப்பட்டிருந்த கழிவுப்பொருட்கள் கொட்டியது குறித்து தகவல் அறியப்பட்டு மாவட்ட சுற்றுச்சூழல் பொறியாளர் மற்றும் உதவிப்பொறியாளர் ஆகியோரால் கடந்த 24.10.2016 மற்றும் 25.10.2016 ஆகிய நாட்களில் தல ஆய்வு மேற்கொள்ளப்பட்டது. மேற்படி இடத்தில் நகராட்சி திடக்கழிவுகள் மற்றும் பழைய பிளாஸ்டிக் பொருட்கள், பழைய துணிகள், எலக்ட்ரானிக் கழிவுப்பொருட்கள், உபயோகப்படுத்தப்பட்ட ரப்பர் டயர்கள் மற்றும் கழிவுகள், சிஎப்எல் பல்புகள் ஆகியவை கொட்டப்பட்டு இருப்பது அறியப்பட்டது. இப்பொருட்கள் விவசாய நிலங்களில் கொட்டப்படுவதால் மழைக்காலங்களில் மழைநீர் திடக்கழிவுப்பொருட்களுடன் கலந்து அருகில் உள்ள விவசாய நிலங்களுக்கும் மற்றும் நிலத்தடி நீரும் பாதிக்கப்பட வாய்ப்பு உள்ளது. மேலும், இவ்வகையான எளிதில் மக்காத திடக்கழிவுகளால் பொதுமக்களுக்கும், கால்நடைகளுக்கும் சுகாதார சீர்கேடு மற்றும் தொற்றுநோய்கள் ஏற்பட வாய்ப்பு உள்ளது. இவ்வகையான கழிவுகளால் சுற்றுச்சூழல் மாசு ஏற்பட வாய்ப்பு உள்ளது என்பது தெரிவித்துக்கொள்ளப்படுகிறது.

மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
 தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
 கோவை (தெற்கு)



செயலாளர் வட்டாரப் போக்குவரத்து அதிகாரி மேட்டுப்பாளையம் அவர்களின் செயல்முறை ஆணை

முன்னிலை.திரு.ந.கார்த்திகேயன்

ந.க.எண்:45128/இ2/2016

நாள் : 10.01.2017

பொருள்: போக்குவரத்துத் துறை - தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம் கோவை (தெற்கு) - குற்ற வழக்கு - TN40E 6783 தேசிய அனுமதி சரக்கு வாகனத்தில் கேரள மாநிலத்திலிருந்து மக்காத திடக்கழிவு பொருட்களை தமிழ்நாட்டிற்கு கொண்டு வரப்பட்டது - வாகனம் கைப்பற்றப்பட்டது வாகனத்தின் அனுமதிச்சீட்டு ரத்து உத்தரவு - குறித்து

- பார்வை:
- 1 இணைப்போக்குவரத்து ஆணையர், கோவை அவர்களின் ந.க.எண் 1173/அ3/2016 நாள் 28.11.2016
 - 2 மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம், கோவை (தெற்கு) கோவை கடித ந.க.எண் /த.நா.மா.க.வா/ கோவை (தெற்கு) / கேரள கழிவுகள் / 2016 நாள் 18.11.2016
 3. இவ்வலுவலக குறிப்பாணை எண் 45128/இ2/2016 நாள் 23.12.2016
 4. திரு.ப.செந்தில்குமார், மேட்டுப்பாளையம் அவர்களின் சமாதான கடிதம் நாள் 30.12.2016
 5. வட்டாரப்போக்குவரத்து அதிகாரி, மேட்டுப்பாளையம் @ கோவை அவர்களின் உத்தரவு நாள் 10.01.2017

ஆணை

பார்வை 1 இல் காணும் கடிதத்துடன் பார்வை 2ல் காணும் கடித நகல் இணைத்து பெறப்பட்டது. அதில் கேரள மாநிலத்திலிருந்து மக்காத திட கழிவு பொருட்களை எட்டிமடை பகுதியில் கொட்டியது குறித்து 23 கனரக சரக்கு வாகனங்களின் பதிவு எண் குறிப்பிடப்பட்டு அவ்வாகனங்களின் அனுமதிச்சீட்டு மற்றும் ஓட்டுநரின் உரிமங்களை ரத்து செய்து அதன் விபரத்தினை அனுப்புமாறு தெரிவிக்கப்பட்டுள்ளது.

பார்வை 2 இல் காணும் கடிதத்தில் வரிசை எண் 17ல் குறிப்பிடப்பட்டுள்ள TN40E 6783 பதிவு எண் கொண்ட வாகனத்திற்கு மேட்டுப்பாளையம் வட்டாரப்போக்குவரத்து அலுவலகத்தில் தேசிய அனுமதி சீட்டு எண் TN69/TN40/NP/2016 என்ற எண்ணில் 04.12.2016 வரை அனுமதிச்சீட்டு வழங்கப்பட்டுள்ளது.

பார்வை 3 இல் காணும் இவ்வலுவலக குறிப்பாணையில் TN40E 6783 தேசிய அனுமதி சரக்கு வாகன உரிமையாளர் திரு.ப.செந்தில்குமார், மேட்டுப்பாளையம் அவர்களிடம் மேற்காணும் மக்காத திடக்கழிவு பொருட்களை ஏற்றி வந்தது குறித்து முகாந்திரம் கேட்கப்பட்டது.

.....2....

பார்வை 4 இல் காணும் திரு. B. செந்தில்குமார் அவர்களின் விளக்க கடிதத்தில் கேரள மாநில மக்காத திடகழிவு பொருட்களை தனக்கு தெரியாமல் ஒட்டுநர் திரு. விஜயன் அவர்கள் தனது வாகனத்தில் ஏற்றி வந்ததாகவும் பிறகு நீதிமன்ற உத்திரவுபடி 08.12.2016-இல் மீண்டும் ஏற்றி அந்த இடத்திலேயே கழிவுகள் ஒப்படைக்கப்பட்டதாகவும், தற்போது ஒட்டுநர் தன்னிடத்தில் பணிபுரிவதில்லை எனவும் மேற்கண்ட தவறுக்கு வருந்துவதாகவும் தெரிவித்து இனிமேல் இதுபோன்ற தவறுகள் நடக்காது எனவும் அனுமதிச்சீட்டை மீது மேல்நடவடிக்கை வேண்டாம் என தெரிவித்துள்ளார்.

பார்வை 4 இல் காணும் வாகன உரிமையாளரின் விளக்கத்தில் கேரள கழிவுகளை தனக்குத் தெரியாமல் அவரது ஒட்டுநர் வாகனத்தில் ஏற்றியதாக தெரிவித்துள்ள விளக்கம் ஏற்றுக்கொள்ளத்தகுந்ததாக இல்லை.

வட்டாரப்போக்குவரத்து அதிகாரி, மேட்டுப்பாளையம் அவர்களின் செயலாளராகிய நான் பார்வை 5-இல் காணும் வட்டாரப்போக்குவரத்து அதிகாரி அவர்களின் உத்தரவிற்கிணங்க 1988 ஆம் வருடத்திய மத்திய மோட்டார் வாகன சட்டம் பிரிவு 86(1) இன் கீழ் TN40E 6783 தேசிய அனுமதி சரக்கு வாகனத்தின் அனுமதிச்சீட்டினை 10.01.2017 முதல் ரத்துசெய்து உத்தரவிடுகிறேன்.

செயலாளர்
வட்டாரப்போக்குவரத்து அதிகாரி
மேட்டுப்பாளையம்

பெறுநர்

திரு. B. செந்தில்குமார்,
த/பெ.பூபால்ராஜ்,
எண் 89/7 M.G.R நகர்,
காரமடை ரோடு, மேட்டுப்பாளையம்

நகல்

1. இணைப்போக்குவரத்து ஆணையர், கோவை அவர்களின் ந.க.எண் 1173/அ3/2016 நாள் 28.11.2016 -இன்படி தகவலுக்காக பணிநிறுத்தப்படுகிறது.
2. மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம், கோவை (தெற்கு) கோவை கடித ந.க.எண் /த.நா.மா.க.வா/ கோவை (தெற்கு) / கேரள கழிவுகள் / 2016 நாள் 18.11.2016- இன்படி தகவலுக்காக அனுப்பப்படுகிறது.

அனுப்புனர்.

பெறுநர்.



காவல் ஆய்வாளர்
டி 3 போத்தனூர் (ச/ஒ) கா.நி
கோவை மாநகர்

மாவட்ட சுற்றுச்சூழல் பொறியாளர் அலுவலகம்
சுற்றுச்சூழல் மாசு கட்டுப்பாட்டு வாரியம்.
கோயமுத்தூர்

பொருள் : கோவை மாநகர் டி 3 போத்தனூர் (ச/ஒ) காவல் நிலைய பகுதியான பிள்ளையார்புரம், நாகராஜபுரம் பகுதியில் கேரளா மாநிலத்திலிருந்து மருத்துவகழிவுகளை கொட்ட வந்த இரண்டு லாரிகளை ஒப்படைப்பது குறித்து அறிக்கை - சமர்ப்பித்தல் தொடர்பாக

இன்று 05.08.19 ம் தேதி அதிகாலை 02.30 மணிக்கு கோவை மாநகரம் டி 3 போத்தனூர் காவல் நிலைய எல்லைக்குட்பட்ட பகுதியான மதுக்கரை மார்க்கட் ரோடு, பிள்ளையார்புரம், நாகராஜபுரம் பகுதியில் கேரளாவிலிருந்து மருத்துவகழிவுகளை ஏற்று வந்து மேற்கண்ட பகுதியில் கொட்ட வந்த இரண்டு லாரிகளை (TN 18 D 7554 Eicher 2, KA 09 B 1420 Lorry) காவலர்கள் வாகன தணிக்கையின் போது கைப்பற்றப்பட்டது.

அதன் விபரம் பின்வருமாறு.

1. ஓட்டுனர் : வடிவேல் (37)
த/பெ. கந்தசாமி
9500333276
வாகன எண் TN 18 D 7554 (Eicher)
2. சிவக்குமார் (50)
த/பெ. கரியப்பா ரெட்டி.
8884055112.
வாகன எண் : KA 09 B 1420

ஆகியோர்களை வாகனங்கள் மற்றும் அதிலிருந்து பிளாஸ்டிக் மற்றும் கழிவு பொருட்களுடன் (பாரத்துடன்) தங்களின் மேலான நடவடிக்கைக்காக ஒப்படைக்கப்படுகிறது.

நகல்,

காவல் உதவி ஆணையர், சட்டம் மற்றும் ஒழுங்கு, தெற்கு உட்கோட்டம், கோவை மாநகரம் தகவலுக்காக
காவல் துணை ஆணையர், சட்டம் மற்றும் ஒழுங்கு, கோவை மாநகரம், தகவலுக்காக.

INSPECTOR OF POLICE
D-3 PODANUR P.S. (L&O)
COIMBATORE CITY.



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

அனுப்புநர்

பெ. மணிமாறன், எம்.இ.,எம்.பி.ஏ.,
மாவட்ட சுற்றுச் சூழல் பொறியாளர்
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
கோயம்புத்தூர் தெற்கு
பிளாட் எண். E-55A, சிட்கோ தொழிற்பேட்டை,
குறிச்சி, பொள்ளாச்சி மெயின் ரோடு,
கோயமுத்தூர் - 641 021.

பெறுநர்

காவல் ஆய்வாளர்
டி3, போத்தனூர் (ச/ஓ) கா.நி
போத்தனூர்
கோயமுத்தூர் மாவட்டம்

க.எண்.3336/மாசு(பொ/தநாமாகவா/கோவை(தெ)/2019 நாள் 05.08.2019

ஐயா,

பொருள் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - கோவை தெற்கு அலுவலகம்- கேரளாவில் இருந்து கொண்டு வந்த கழிவுகள் - தொடர்பாக.

பார்வை காவல் ஆய்வாளர் மதுக்கரை அவர்களின் கடித நாள் 05.08.2019

!!!!!!

மேற்படி கடிதத்தில் கூறப்பட்டுள்ள கைப்பற்றப்பட்ட வாகனங்கள் இவ்வலுவலக அலுவலர்களால் 05.08.2019 அன்று ஆய்வு செய்யப்பட்டது. மேற்படி வாகனத்தில் இருந்தவை பிளாஸ்டிக் மற்றும் திடக்கழிவு வகைக் கழிவுகள் சார்ந்ததாகும். இக்கழிவுகள் மருத்துவ கழிவுகள் இல்லை. இவ்வகை கழிவுகள் விவசாய நிலங்களில் கொட்டப்படுவதால் மழைக்காலங்களில் மழைநீர் திடக்கழிவுகளைப்பொருட்களுடன் கலந்து அருகில் உள்ள விவசாய நிலங்களுக்கும் மற்றும் திடக்கழிவுகளால் பொதுமக்களுக்கும், கால்நடைகளுக்கும் சுகாதார சீர்கேடு மற்றும் தொற்றுநோய்கள் ஏற்பட வாய்ப்பு உள்ளது.

மேலும், கேரள மாநிலத்திலிருந்து சட்ட விரோதமாக மருத்துவ கழிவுகள், இறைச்சி கழிவுகள் மற்றும் நகராட்சி திடக்கழிவுகள் கோவை மாவட்ட எல்லைப்புற கிராமங்களில் கொட்டப்படுவதை தடுப்பது குறித்து கோவை மாவட்ட ஆட்சியர் தலைமையில் 10.11.2016 அன்று நடைபெற்ற கூட்டத்தின் நடவடிக்கைகள் கீழ்க்காணமாறு :

“தமிழக வணிகவரித்துறை அதிகாரிகள் கேரள மாநிலத்திலிருந்து வரும் வாகனங்களை உரிய முறையில் ஆய்வு மேற்கொண்டு திடக்கழிவுகள் என அறியப்பட்டால் அவற்றை தமிழக எல்லைக்குள் அனுமதிக்கக்கூடாது. உடனே இது குறித்து காவல்துறைக்கு தகவல் தெரிவித்து உடனுக்குடன் நடவடிக்கை எடுக்க ஆவன செய்ய வேண்டும். கேரள மாநில திடக்கழிவுகளை தமிழகத்தில் கொட்ட வரும் லாரிகளை கேரளாவிற்கே திருப்பி அனுப்ப வேண்டும். வேறு மாநிலத்திற்கு எடுத்துச் செல்வதாக கூறி தமிழகம் வழியாக வரும் லாரிகளையும் அனுமதிக்கக்கூடாது.

போக்குவரத்து துறை அதிகாரிகள் தமிழகத்தில் திடக்கழிவுகள் கொட்டவரும் லாரிகளின் ஓட்டுநர் உரிமம் ரத்து செய்தல், பிடிபட்ட வாகனங்களின் உரிமத்தை ரத்து செய்வது போன்ற சட்ட நடவடிக்கைகள் எடுக்க வேண்டும். மேலும் தமிழகத்தில் செக் போஸ்ட் இல்லாத வழித்தடங்களில் செக் போஸ்ட் அமைத்து வாகனத்தணிக்கையில் ஈடுபடவேண்டும். இதுபோன்ற நிகழ்வுகள் கண்டறியப்பட்டால் பிடிக்கப்படும் வாகனங்களின் உரிமத்தை ரத்து செய்ய வேண்டும்.

மாவட்ட காவல்துறை கண்காணிப்பாளர் அவர்கள் நில உரிமையாளர் மற்றும் கழிவுகளை கொட்டியவர்கள் மீதும் முறையாக வழக்கு பதிவு செய்து தக்க நடவடிக்கை எடுக்க வேண்டும். சம்பந்தப்பட்ட அனைத்து துறைகளும் இவ்விவகாரத்தில் முனைப்புடன் செயல்பட்டு தமிழக எல்லைக்குள் வேறு மாநில கழிவுகளால் சுற்றுச்சூழல் மற்றும் சுகாதாரம் பாதிப்பதை தடுக்க உரிய நடவடிக்கைகள் மேற்கொள்ள வேண்டும் என்ற அறிவுறுத்தலுடன் கூட்டம் நிறைவு பெற்றது”.

மேற்கூறப்பட்டுள்ள கூட்டத்தின் நடவடிக்கையின்படி தக்க சட்ட நடவடிக்கை எடுக்குபடி கேட்டுக்கொள்ளப்படுகிறது.


 மாவட்ட சுற்றுச் சூழல் பொறியாளர்
 தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
 கோயம்புத்தூர் தெற்கு

இணைப்பு : கோவை மாவட்ட ஆட்சியர் தலைமையில் 10.11.2016 அன்று நடைபெற்ற கூட்டத்தின் நடவடிக்கைகள்

நகல்

1. மாவட்ட ஆட்சியர், கோவை அவர்களுக்கு தகவலுக்காக பணிந்து சமர்ப்பிக்கப்படுகிறது.
2. காவல் ஆணையாளர், கோவை மாநகரம் அவர்களுக்கு தகவலுக்காக பணிந்து சமர்ப்பிக்கப்படுகிறது.
3. இணைத் தலைமை சுற்றுச் சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், கோவை அவர்களுக்கு தகவலுக்காக பணிந்து சமர்ப்பிக்கப்படுகிறது.



Tamil Nadu Pollution Control Board

From	To
Er. P. Manimaran, M.E., M.B.A., District Environmental Engineer Tamilnadu Pollution Control Board Coimbatore South Plot No. E-55A, SIDCO Industrial Estate Pollachi Main Road Kurichi, Coimbatore – 641 021	The Member Secretary Tamilnadu Pollution Control Board Chennai – 32

Letter No.F.433/DEE/TNPCB/CBE(S)/2019 Dated: 04.09.2019.

Sir,

Sub:	TNPC Board - O/o. DEE, Coimbatore South – Municipal Solid Wastes from Alva Municipality Kerala – Illegally transported through two lorries – Proposed to dump in Madukkarai, Coimbatore District – Caught hold by the Inspector, Pothanur – Report submitted – Regarding
Ref:	1. Telephonic message received from the Inspector of Police, Pothanur on 05.08.2019 2. Letter received from the Inspector, Pothanur Dated: 05.08.2019 3. This office letter No. 3336/DEE/TNPCB/CBE(S)/2019 Dated: 05.08.2019 4. This office Letter No.F.433/DEE/TNPCB/CBE(S)/2019 Dated: 09.08.2019 5. Order of Hon'ble National Green Tribunal, Principal Bench, New Delhi Application No.353/2016 & 412/2017 Dated:22.11.2018

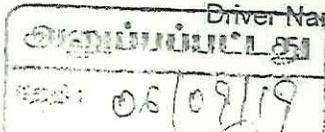
I submit to inform that, telephonic message received from the Inspector of Police, Pothanur that solid wastes from Kerala was illegally transported through two lorries for disposal of wastes in Madukkarai on 05.08.2019 and the vehicles were caught hold by the Inspector, Pothanur.

In this regard, investigation was carried out by the officials of the O/o DEE, TNPCB, Coimbatore South on 05.08.2019 and found that plastic and solid wastes (about 3 T each) from Alva Municipality, Kerala was illegally transported through two lorries for disposal of wastes in Madukkarai. News were published in this regard.

A case has been registered in Podanur Police Station. Out of two lorries, one no. of vehicle carrying Tamilnadu Registration no. as TN18 D 7554 B and the other one carrying Karnataka Registration No. as KA 09 B 1420.

The vehicles details are submitted below. (Copy of RCs are attached).

1. Vehicle Registration No. : TN 18 D 7554
Owner/Driver Name : K. Vadivel, S/o Kandasamy
26, Ayyanar Koil Street
Thei, Villupuram
Mobile No. 95003 33276
2. Vehicle Registration No. : KA 09 B 1420
Driver Name : Thiru. Sivakumar, S/o Kariyappa Reddy
210/A, 11th Cross
Aravinda Nagar
Mysore



In the tax invoice furnished by the unit, it is found that the Plastic and paper wastes are being transported from M/s. S J Ventures, Kozhikode, Kerala to M/s. Trushin, Recycling PLD, HSD Layout sector 2, Bangalore. But it is committed by the drivers vide their letter that they have transported the Plastic and Solid wastes from Alva Municipality, Kerala and proposed to dispose the same in Madukkarai area and the statement obtained from them is enclosed herewith.

In order to restrain and also to stop the continuance of the pollution caused by indiscriminate transport of solid waste through the vehicle bearing Reg.No. TN 18 D 7554, the RTO, Villupuram has been requested to cease/suspend the Vehicle bearing Reg.No. TN 18 D 7554.

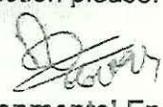
Hence, it is submitted that the Transport Department, Karnataka may be suitably addressed from the Board to take necessary action against the driver and vehicle bearing Regn. no. KA 09 B 1420 in accordance with the Motor Vehicle Act 1988.

I submit to inform that the Hon'ble NGT(SZ), Principal Bench, New Delhi Application No.353/2016 & 412/2017 in its interim order dated:22/11/2018 directed that;

"We may also clarify at this stage that apart from prosecution, the statutory authorities under the Environmental (Protection) Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 must, in exercise of their incidental powers, prescribed scale of compensation to be collected from the polluters on the 'Polluter Pays' Principle. Such scale which may be laid down at various levels, having regard to the local conditions or as per directions in the hierarchy of the authorities."

In this regard, it is submitted that the Kerala State Government, Kerala State Pollution Control Board and Central Pollution Control Board may be requested to instruct the local bodies in state border areas of Kerala to stop the illegal transportation and dumping of solid waste in the nearby districts of Tamilnadu so as to avoid the Environmental degradation in the border districts.

This is submitted for favour of kind information and necessary action please.


District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South

- Encl : 1. Copy of vehicle R.C
2. This office letter Dated: 09.08.2019
3. Statement obtained from the Vehicle drivers/owner

Copy submitted to the Joint Chief Environmental Engineer (M), Tamilnadu Pollution Control Board, Coimbatore Zone for favour of kind information please.



Tamil Nadu Pollution Control Board

From	To
Er. P. Manimaran, M.E., M.B.A., District Environmental Engineer Tamilnadu Pollution Control Board Coimbatore South Plot No. E-55A, SIDCO Industrial Estate Pollachi Main Road Kurichi, Coimbatore – 641 021	The Regional Transport Officer, Viluppuram Singapore Nagar Moovendar Nagar, Viluppuram Tamil Nadu 605601

Letter No.F.433/DEE/TNPCB/CBE(S)/2019 Dated: 01.08.2019.

Sir,

Sub:	TNPC Board - O/o. DEE, Coimbatore South – Municipal Solid Wastes from Alva Municipality Kerala – Transported through two lorries – Proposed to dump in Madukkarai, Coimbatore District – Caught hold by the Inspector, Pothanur - Action sought under the Motor Vehicle Act 1988 - Requested - Regarding
Ref:	1. Minutes of the meeting conducted by the District Collector, Coimbatore on 10.11.2016 regarding prevention of dumping of biomedical waste, slaughter house wastes and Municipal Solid wastes in the District boundaries 2. Letter received from the Inspector, Pothanur Dated: 05.08.2019

I am to inform that earlier Biomedical wastes, slaughter wastes and Municipal Solid wastes were dumped in the district boundaries. Tamilnadu Pollution Control Board is taking various actions against the dumping of wastes as above in co-ordination with the District Administration.

In this regard, a meeting has been conducted under the Chairmanship of District Collector, Coimbatore on 10.11.2016 and the instructions issued in the meeting is as below:

1. Tamilnadu Commercial Tax Officers should not allow the vehicles carrying solid wastes from Kerala. They have to inform the same to the Police Department immediately for taking further action in this regard. Lorries which are carrying Kerala wastes and proposed to dump in Tamilnadu State has to be returned back to Kerala. Lorries which are proposed to take the wastes to other States through Tamilnadu should not be allowed.

2. Transport Department officers should suspend the license of the lorry driver and to cease/suspend the vehicle's registration. Transport Department Officers shall establish check posts wherever needed. Further, details of the action taken on the above shall be published in the newspaper.

3. District Superintendent of Police shall register case against the land owner and those who dispose the wastes. All the Departments should actively take action so as to eradicate the environmental damage caused by the disposal of other state wastes in the state of Tamil Nadu.

19/08/19

At this juncture, I am to inform that plastic and solid wastes from Aiva Municipality, Kerala was illegally transported through two lorries for disposal of wastes in Madukkarai on 05.08.2019 and the vehicles were caught hold by the Inspector, Pothanur and a case has been registered in Podanur Police Station. Out of which one no. of vehicle carrying Tamilnadu Registration no. as TN18 D 7554. In this regard the vehicle details are submitted below. (Copy of RC is attached).

Vehicle Registration No. : TN 18 D 7554
 Owner/Driver Name : K. Vadivel, S/o Kandasamy,
 26, Ayyanar Koil Street,
 Theli, Villupuram
 Mobile No. 95003 33276.

News published in this regard is attached.

In order to restrain and also to stop the continuance of the pollution caused by indiscriminate transport of solid waste through the vehicle bearing Reg.No. TN 18 D 7554, the RTO, Villupuram is requested to cease/suspend the Vehicle bearing Reg.No. TN 18 D 7554.

The action taken in this regard may be intimated to this office early.


 District Environmental Engineer
 Tamilnadu Pollution Control Board
 Coimbatore South

Encl : 1. Copy of vehicle R.C
 2. Newspaper clipping

Copy submitted to : The District Collector, Coimbatore for favour of kind information please.

Copy submitted to the Member Secretary, Tamilnadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32 for favour of information please.

Copy submitted to the Joint Chief Environmental Engineer (M), Tamilnadu Pollution Control Board, Coimbatore Zone for favour of kind information please.

TAX INVOICE

S J VENTURES 18/66, Parambil P.O., Kuruvattoor Kozhikode, Kerala -673 012 Company's GSTIN/UIN : 32CNXPS5793N1ZP		Invoice No.:		Date:			
		332		A-8-2019-			
		Vehicle No.:		TN-18-D-7554			
Buyer		Trushen Recycling PLD 18/8 R-R layout Ellukunth HSR layout Sector 2 Bangalore 560102					
GSTIN/UIN		2900 FCT 9311D1ZL					
PAN No							
State Name & Code No.							
Sl No.	Particulars	HSN/SAC	GST Rate	Quantity	Rate	Per	Amount
	Used plastic and pepper		5%	4000 kg	3		12000
	CGST % 101ST	600					
	SGST %						
	Total						12600
Amount Chargeable (in words)							E. & O.E
Twelve thousand six hundred only.							
							S J VENTURES Authorised Signatory

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.100 of 2021 (SZ)

Tribunal on its own motion Suo Motu
based on the News item published in The
Hindu Newspaper, Chennai Edition
Dt.09.04.2021, "Dumping of garbage
Foiled near Anamalai, trucks seized".

...Applicant

Versus

The Chief Secretary to Govt.
of Tamil Nadu, Govt. Secretariat,
Fort St. George Chennai,
Tamil Nadu – 600 009 and Others

...Respondent(s)

INTERIM REPORT OF THE TNPCB
FILED ON BEHALF OF THE
RESPONDENT – TAMIL NADU
POLLUTION CONTROL BOARD

Advocate for the Respondent: TNPCB
Tr. C. Kasirajan
Chennai

Date: 25.06.2021

